

From:

Principal District & Sessions Judge
-cum-Spl. Judge (PC Act)(CBI),
Rouse Avenue Court Complex,
New Delhi.

To,

The Registrar General,
High Court of Delhi,
New Delhi.

9064

No.MP/MLAs./RACC /Gaz./2025/ 405-B

Dated 10/10/2025

Sub:- Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs)

Ref:- No.5384/DHC/Gaz/G-2/2022 dated 28th SEPTEMBER, 2022.

Sir,

With reference to the above mentioned letter, please find enclosed herewith the monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) for the month of **SEPTEMBER, 2025** in the prescribed format from the following Judicial Officers of Rouse Avenue Court Complex, New Delhi for information.

Sl. No.	Name of the Judicial Officers	Designation	L.P	Instt	Cases received by transfer	Cases transferred	Dis	Pendency as on 30.09.2025
1	Sh. Dig Vinay Singh	Special Judge (PC Act)(CBI)-09	17	1	0	1	0	17
2	Sh. Jitendra Singh	Special Judge (PC Act) (CBI)-23	25	1	0	0	2	24
3	Sh. Vishal Gogne	Special Judge (PC Act)(CBI)-24	23	2	2	0	0	27
4	Sh. Paras Dalal	Addl.Chief Judicial Magistrate-01	21	0	0	0	2	19
5	Ms. Neha Mittal	Addl.Chief Judicial Magistrate-03	20	0	1	0	2	19
6	Sh. Vaibhav Chaurasia	Addl.Chief Judicial Magistrate-04	20	4	1	0	3	22
TOTAL			126	8	4	1	9	128

Yours faithfully,

DELHI HIGH COURT
Gazette Branch
Diary No. 3958
Dated 14/10/25

(Ashwani Kumar Sarpal)
Principal District & Sessions Judge-cum-
Spl. Judge (PC Act) (CBI)(Officiating)
Rouse Avenue Court Complex
New Delhi

375
04/10/25

दिग्विजय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs
REPORT OF THE MONTH OF SEPTEMBER-2025

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

1.	Name of the Presiding Officer	DIG VINAY SINGH
2.	Designation	Special Judge (PC Act) CBI-09 (MPs/MLAs Cases) Rouse Avenue District Court, New Delhi.
3.	Date since which posted in the court	29.04.2025 (A/N)
4.	Total number of cases pending on the first day of the month	17
5.	Number of cases disposed/ transferred in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	1 (Transferred)
6.	Number of cases pending on the last day of the month	17
7.	Number of cases instituted in this month	1 (Crl. Revision)

Prepared by:

(Ahmad/JA)



(Dig Vinay Singh)

Spl. Judge (PC Act) CBI-09 (MPs/MLAs Cases)
Rouse Avenue District Court, New Delhi

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved		No. of accused		Whether accused is sitting or former MP/MLA		Date of institution	Date of cognizance
1	DLCT110001012019 CBI/46/2019 CBI Vs Ambumani Ramadoss etc.	CBI-PC Act			U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988		10		Former MP		27.04.12	08.06.2012
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined					
Formal charge yet to be framed	Awaiting Clarifications/ orders or directions of the Hon'ble High Court/ further proceedings	119	N/A	N/A	No	N/A	N/A	N/A	-No- Although there is no stay, but the matter cannot progress because of the following reason. Vide order dated 07.10.2015 the Id. Predecessor Court ordered framing of charges against 5 out of 10 accused while discharging the remaining 5. On being challenged by the 5 accused who were put to charge on one hand, and by CBI on the other hand qua the discharged accused, vide order dated 29.07.2019 Hon'ble DHC in CrI. MC no. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017 & CrI. Rev. no.38/2016, Hon'ble DHC remanded the matter back. On being challenged, vide Judgment dt. 27.07.2022 in SLPs, the Hon'ble Supreme Court had remanded the matters back to the Hon'ble DHC for considering the matters afresh on merits. However, the above judgment has nowhere indicated that the impugned order/judgment dt. 29.07.2019 of the Hon'ble High Court has been quashed and set aside only qua the accused who were discharged by this court in this case and were petitioners before the Hon'ble Supreme Court and it was not qua the accused against whom charges were earlier directed to be framed. Hence, some clarifications on the above aspects & with regard to the effect of the above judgment dt. 27.07.2022 are sought by the accused persons in the pending CrI. Rev. nos. 38/2016 of CBI and other connected petitions i.e. CrI. M.C. Nos. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017 filed by the accused persons in this case are scheduled for hearing before the Hon'ble High Court on 04.12.2025. <i>Note: Order dated 19.09.24 passed by the Hon'ble High Court in CrI. M.C. No. 4442/2015 (CrI. M.A. 6570/2024 & 7413/2024) and CrI. M.C. No. 4443/2015 (CrI. M.A. 6594/2024 & 6595/2024), CBI sought time to address arguments on the issues.</i>		-No-	# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 11,000 pages.

दिग्विजय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 Delhi "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 20.09.2025:- 1. It was submitted by both the parties that the petitions before the Hon'ble High Court under nos. Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and Crl. Rev. P. 38/2016 are now listed on 04.12.2025 . Accordingly matter was adjourned for 08.12.2025 .	—	Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and Crl. Rev. P. 38/2016 are pending before the Hon'ble High Court. Also documents of this file comprises of approximately 11,000 pages.

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Rouse Avenue District Court, Date of institution New Delhi	Date of taking cognizance	
2	DLCT110001072019 CBI/48/2019 CBI Vs Dr. Keshav Kumar Aggarwal etc.			CBI-PC Act		U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988		5	Former MP	22.02.13	25.02.13 (CBI Court Lucknow)	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		-No-		-No-	# Disposal within two years from date of framing of charge.
Formal charge yet to be framed	Awaiting Clarifications/ orders or directions of the Hon'ble High Court/ further proceedings	30	N/A	N/A	No	N/A	N/A	N/A	Although there is no stay, but the matter cannot progress because of the following reason. Vide order dated 07.10.2015 the ld. Predecessor Court ordered framing of charges against 5 out of 10 accused while discharging the remaining 5. On being challenged by the 5 accused who were put to charge on one hand, and by CBI on the other hand qua the discharged accused, vide order dated 29.07.2019 Hon'ble DHC in CrI. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, CrI. MC 688 of 2017, CrI. MC 58/2017 & CrI. Rev. no.38 & 25 of 2016, Hon'ble DHC remanded the matter back. On being challenged, vide Judgment dt. 27.07.2022 in SLPs, the Hon'ble Supreme Court had remanded the matters back to the Hon'ble DHC for considering the matters afresh on merits. However, the above judgment has nowhere indicated that the impugned order/judgment dt. 29.07.2019 of the Hon'ble High Court has been quashed and set aside only qua the accused who were discharged by this court in this case and were petitioners before the Hon'ble Supreme Court and it was not qua the accused against whom charges were earlier directed to be framed. Hence, some clarifications on the above aspects & with regard to the effect of the above judgment dt. 27.07.2022 are sought by the accused persons in the pending CrI. Rev. nos. 38/2016 of CBI and other connected petitions i.e. CrI. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, CrI. MC 688 of 2017, CrI. MC 58/2017 & CrI. Rev. no.38 & 25 of 2016 filed by the accused persons in this case are scheduled for hearing before the Hon'ble High Court on 04.12.2025. Note: Order dated 19.09.24 passed by the Hon'ble High Court in CrI. M.C. No. 4442/2015 (CrI. M.A. 6570/2024 & 7413/2024) and CrI. M.C. No. 4443/2015 (CrI. M.A. 6594/2024 & 6595/2024), CBI sought time to address arguments on the issues .			

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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 20.09.2025:- 1. It was submitted by both the parties that the petitions before the Hon'ble High Court under nos. Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of 2016 are now listed on 04.12.2025. Accordingly matter was adjourned for 08.12.2025.	—	Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of 2016 are pending before the Hon'ble High Court.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of Institution	Date of Cognizance
3	DLCT11-001856-2019 CBI VS M/S INX Media Pvt. Ltd. (CBI-417/2019)	State Case CBI-PC Act	U/S 120B IPC r/w 420 IPC Sec. 8 & 13(1)(d) of PC Act	19	Sitting MP	18.10.19	21.10.19

Date of Frami ng of Charg es	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesse s examine d		Defence witnesses cited	Defence witnesses examined				
Charg e yet to be frame d	Arguments on charge	124 (Main-91 Supp-1- 34) (Few witnesses are common)	N/A	N/A	N/A	N/A	N/A	N/A	Though there is no express stay, but two of the accused persons have challenged order of this Court dated 26.10.2024, whereby the request of the accused to defer the matter till further investigation is completed was dismissed. The case is now ripe for arguments on charge, however, in view of Order dated 20.08.2025 in CrI. M.C. No. 8992 & 8993 of 2024, by the Hon'ble Delhi High Court, wherein two accused have requested High Court that matter should not be heard on the point of charge till further investigation is pending, the matter was adjourned to 22.11.2025, i.e. a date after the date before High Court which is 17.11.2025, as directed in the Order dated 20.08.2025. The matter now stands adjourned to 22.11.2025.	-No-	# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 8,000 pages.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 01.09.2025 IA No. 30 & 31 of 2025, qua supply of deficient copies/list of unrelid documents etc., were disposed of, after getting those deficiencies removed and the case is now ripe for arguments on charge, however, in view of Order dated 20.08.2025 in CrI. M.C. No. 8992 & 8993 of 2024, by the Hon'ble Delhi High Court, wherein two accused have requested High Court that matter should not be heard on the point of charge till further investigation is pending, the matter was adjourned to 22.11.2025, i.e. a date after the date before High Court which is 17.11.2025, as directed in the Order dated 20.08.2025. The matter now stands adjourned to 22.11.2025. Note:- 03 IAs and 02 Misc. Applications were also disposed of.	-	After filing of initial chargesheet on 18.10.2019 and summoning of the accused persons, supply of copies, disposal of applications u/s 207 Cr.PC, due to pending investigation the matter got delayed and the supplementary chargesheet has been filed after more than 5 years, on 14.05.2025 in which additional accused persons were chargesheeted, practically bringing back the stage of the matter back to initial stages of supply of copies/ scrutiny. In the supplementary chargesheet also it is still mentioned that investigation is still pending on the aspect of LRs sent to overseas to different countries. Also, Documents of this file comprises of approximately 8,000 pages. Also, in view of Order dated 20.08.2025 in CrI. M.C. No. 8992 & 8993 of 2024, by the Hon'ble Delhi High Court, wherein two accused have requested High Court that matter should not be heard on the point of charge till further investigation is pending, the matter was adjourned to 22.11.2025, i.e. a date after the date before High Court which is 17.11.2025, as directed in the Order dated 20.08.2025. The matter now stands adjourned to 22.11.2025.

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
4	DLCT11-000207-2020 ED VS P. Chidambaram & Ors. (Related to INX Media Case) (CT Case No. 08/2020)	Complaint case ED	U/S 3 & 4 PMLA	10	Sitting MP	25.08.20	24.03.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charges yet to be framed	Two accused companies based overseas are yet to be served. Also Inspection of unrelayed documents and thereafter arguments on charge is to be heard. However, one of the accused has challenged the proceedings before High Court wherein there is a stay in a manner that Hon'ble High Court has directed adjournment of matter till after hearing of the matter in High Court, which is now scheduled on 29.01.2026.	100 Main-82 Supp-1-18	N/A	N/A	No	--	--	N/A	Although there is no express stay, but one of the accused has challenged the further proceedings before this Court, under CrI. MC. no. 9270/2024, whereby vide order dated 03.04.2025 Hon'ble HC preponed the matter before it to 13.05.2025 and this Court was asked to fix a date after that date before Hon'ble HC and subsequently on 13.05.2025 the matter before Hon'ble HC stood adjourned to 13.08.2025, and thereafter for 29.01.2026 and wherein interim orders were directed to continue. Accordingly, matter had to be adjourned to 31.01.2026, in view of the order of Hon'ble DHC dated 03.04.2025, 13.05.2025 & 13.08.2025. Meanwhile, service of A-3 & A-4, who are overseas companies is being got done.	-Yes-	Disposal within two years after framing of charge. Documents of this file comprises of approximately 15,000 pages.

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020, the Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month) Matter was lastly listed on 19.08.2025 :- 1. Matter had to be adjourned to 31.01.2026, in view of the order of Hon'ble DHC dated 03.04.2025, 13.05.2025 & 13.08.2025 in CrI. MC no. 9270/24 which is still pending before Hon'ble DHC and listed for 29.01.2026, and wherein this Court was asked to fix the matter after the matter is heard by Hon'ble DHC. Meanwhile, service of A-3 & A-4, who are overseas companies is being got done. Note:- 02 Misc. Application was disposed of in the month of September.	—	The order dated 24.03.2021 whereby the cognizance of the alleged offences was taken by this court, has been challenged by A-1 before the Hon'ble High Court on the ground of want of prosecution sanction under Section 197 Cr.PC. Matter had to be adjourned to 31.01.2026, in view of the order of Hon'ble DHC dated 03.04.2025, 13.05.2025 & 13.08.2025 in CrI. MC no. 9270/24 which is still pending before Hon'ble DHC and listed for 29.01.2026, and wherein this Court was asked to fix the matter after the matter is heard by Hon'ble DHC. Meanwhile, service of A-3 & A-4, who are overseas companies is being got done. Also, documents of this file comprises of approximately 15,000 pages.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
5	DLCT11-000837-2019 CBI VS P. Chidambaram & Ors. (Related to Aircel Maxis Case) RC 22(A)/2011/CBI/ACB (CC No. 205/2019)	CBI-PC Act (2G Spectrum Case)	Sec. 07, 12, & 13(2) r/w 13(1) (d) PC Act	18	Sitting MP	19.07.18	27.11.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Service of 3 out of 18 accused persons is yet to be done, death of one accused is yet to be verified, and all as those 4 accused are located overseas and their processes not received back through proper channel. Qua others the case is at the stage of supply of copies as ordered by the Court, but challenged by CBI, wherein that order has been stayed by Hon'ble DHC. Till then, matter cannot be heard on the point of charge.	70	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- The predecessor Court ordered on 05.03.2022 for supply of certain documents by CBI to A-2, but in CrI. MC no. 9513/2023 preferred by CBI that order has been stayed and the NDOH before High Court is 10.12.2025. <i>Also, connected matter under Ct. Case No. 08/2020 which is also partially stayed by High Court was adjourned before Hon'ble High Court for 29.01.2026.</i>	-Yes-	The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served. Also, order of the predecessor Court for supply of copies is presently stayed and till the above-mentioned stages are crossed, it is difficult to have a fair assessment of the time likely to be consumed in the trial of this case and therefore, presently no time can be estimated. Documents of this file comprises of approximately 15,500 pages.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month) It was lastly listed on 19.08.2025:- 1. CBI was directed to take steps for service of A-10, A-11 & A-15, and death verification of A14, all of whom are based in Malasiya. 2. After the Ld. Predecessor directed supply of copies of all unrelayed documents to one of the accused, vide order dated 05.03.2022, the said order was challenged by CBI and is under stay by the Hon'ble High Court under CrI.MC no. 9513/2023. The said matter stands adjourned to 10.12.2025 before the High Court and until that issue is decided, arguments on charge cannot be heard. Thus, <i>matter was adjourned for 31.01.2026, as connected matter under Ct. Case No. 08/2020 which is also partially stayed by High Court was adjourned before Hon'ble High Court for 29.01.2026.</i> Note:- 03 IAs and 04 Misc. Applications were also disposed of.	-	The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served. Also, order of the predecessor Court for supply of copies is presently stayed as the prosecution/CBI has preferred a petition before the Hon'ble High Court bearing no. CrI. M.C. No. 9513/2023 & CrI. M.A.No. 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelayed upon documents of this case to the accused persons. Further, It has been directed that till then, the compliance of order dt. 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing before Hon'ble High Court for 10.12.2025. Also, <i>connected matter under Ct. Case No. 08/2020 which is also partially stayed by High Court was adjourned before Hon'ble High Court for 29.01.2026.</i> This matter cannot proceed further till the issue of supply of copies of unrelayed upon documents and compliance of provisions of section 207/208 CrPC is decided. Also documents of this file comprises of approximately 15,500 pages.

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
6	DLCT11-000839-2019 DOE VS Karti P. Chidambaram (Related to Aircel Maxis Case) ECIR/05/DZ/2012 Ct. Case No. 18/2019	Complaint case ED (2G Spectrum Case)	Sec- 2(1)(Y) of PMLA Act	14	Sitting MP	13.06.18	27.11.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge is yet to be framed	Matter is fixed for the arguments on the pending misc. applications and on the point of charge.	61 Main-21 Supp-1-40	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- Vide order dated 20.11.2024 passed by Hon'ble DHC in CrI.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed qua A6 P. Chidambaram, till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. Thereafter, vide orders dated 22.01.2025, 19.03.2025 and 13.08.2025, the interim orders have been directed to continue and the NDOH before Hon'ble DHC is 29.01.2026. Also, in CrI. M.C. No. 2374/2025 vide order dated 09.04.2025 preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till next date of hearing before DHC this Court should defer the arguments on charge. Thereafter, vide orders dated 29.05.2025 & 11.09.2025 the interim orders were directed to continue and the next date of hearing before DHC is 02.03.2026. DoE has challenged that order before Hon'ble SC, under SLP(CrI.) under diary no. 40582/2025, but there is no vacation of stay order passed by DHC.	-Yes-	This case also involves file running into approximately 12,700 pages, and also the matter is under stay, therefore, presently the expected date of disposal can not be given in the case.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 the Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 16.09.2025 :- 1. Vide order dated 20.11.2024 passed by Hon'ble DHC in CrI.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed qua A6 P. Chidambaram, till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor dated 27.11.2021. Thereafter, vide orders dated 22.01.2025, 19.03.2025 and 13.08.2025, the interim orders have been directed to continue and the NDOH before Hon'ble DHC is 29.01.2026. Also, in CrI. M.C. No. 2374/2025 vide order dated 09.04.2025 preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till next date of hearing before DHC this Court should defer the arguments on charge. Thereafter, vide orders dated 29.05.2025 & 11.09.2025 the interim orders were directed to continue and the next date of hearing before DHC is 02.03.2026. DoE has challenged that order before Hon'ble SC, under SLP(CrI.) under diary no. 40582/2025, but there is no vacation of stay order passed by DHC. The matter was adjourned to 25.10.2025, for arguments on two pending IAs no. 16/2024 & 21/2025, by this Court as the entire matter is not stayed and those two IAs are not pertaining to A1 & A6. Note:- 02 Misc. Applications were also disposed of.	-	Vide order dated 20.11.2024 passed by Hon'ble DHC in CrI.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed qua A6 P. Chidambaram, till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. Thereafter, vide orders dated 22.01.2025, 19.03.2025 and 13.08.2025, the interim orders have been directed to continue and the NDOH before Hon'ble DHC is 29.01.2026. Also, in CrI. M.C. No. 2374/2025 vide order dated 09.04.2025 preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till next date of hearing before DHC this Court should defer the arguments on charge. Thereafter, vide orders dated 29.05.2025 & 11.09.2025 the interim orders were directed to continue and the next date of hearing before DHC is 02.03.2026. DoE has challenged that order before Hon'ble SC, under SLP(CrI.) under diary no. 40582/2025, but there is no vacation of stay order passed by DHC. Also, this case involves several thousand pages and is a voluminous file relating to 2G spectrum case. Also Documents of this file comprises of approximately 12,700 pages.

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
7	DLCT11-00538-2022 CC – 53/2022 CBI vs Amanatullah Khan & Ors.	CBI-PC Act	IPC-120B PC Act-13(2) r/w 13(1)(d)	11	Sitting MLA (Amanatullah Khan)	01.09.2022	03.11.2022

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
28.07.25	Prosecution Evidence	98 Main-68 Suppl. - 30	N/A	4	N/A	N/A	N/A	N/A	-No-	-No-	# Disposal within two years after framing of charge. Documents of this file comprises of approximately 10,000 pages.

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 08.09.2025 No PW was present and also lawyers were on strike who were not allowing the police officials/IO to enter the Court Complex. # 09.09.2025 Examination in chief of PW3 recorded from 10.00 AM to 1.30 PM and 2.15 PM to 3.00 PM and further chief had to be deferred because of voluminous documents which were required to be put to the witness. # 11.09.2025 Evidence of PW2 completed. Examination in chief of PW1 & PW3 completed. Evidence in this case recorded from 10:00 am till 03:00 pm, except lunch. # 12.09.2025 Examination in chief of PW4 recorded, cross deferred on the request of the accused persons who sought time to prepare for cross-examination, in absence of any prior statement of this witness. #17.09.2025 No PW was present. # 26.09.2025 PW4 examined and concluded from 10.15am to 1.30 pm. Note :- 03 IAs were also disposed of.	—	This case is also voluminous pertaining to recruitment through unfair means in Delhi Waqf Board involving around 10,000 pages and also there are 11 accused persons which is causing delay in the matter.

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
8	DLCT11-000578-2022 SC - 04/2022 State vs Sajjan Kumar (FIR-227 & 264/1992)	State Case	IPC- 147/148/149/153A/295/436/395/307/302/12 OB	1	Former MP	08.07.2022 (By Magistrate Court)	11.07.2022 (By Magistrate Court)

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
23.08.23	# Final Arguments	37	10	18	Yes	4 witnesses	4 witnesses	To Begin from 29.10.2025	-No-	-No-	It is expected to be disposed of by the month of December 2025.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled 'New Delhi vs. Union of India & Ors.' below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 02.09.2025. An application for Certificate U/s 63 BSA in support of documents proved by DW1 & 3, and for proving other evidence of one more witness examined in earlier matter, in terms of Sec. 27 of BSA, filed by the accused, a copy of which was supplied to the CBI. Arguments on this application were heard and matter is posted for orders on 06.09.2025. # 06.09.2025 The application filed by the accused was allowed vide a separate order and matter posted for further DE on 16.09.2025. #16.09.2025 DW4 present, examined and discharged. One more witness remains, who was though present but had not brought the records and he was bound down for 23.09.2025. #23.09.2025 DW1 present, further examined and discharged, pursuant to order dated 06.09.2025. Now matter is fixed for Final Arguments from 29.10.2025 onwards. Note:- 01 IA was also disposed of.	Shortest possible dates are being given and DE was expedited and now matter is fixed for Final Arguments from 29.10.2025 onwards. Disposal expected of the matter by December 2025.	N/A

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
9	DLCT11-000321-2020 SC - 02/2020 State vs Prakash Jarwal & Ors.	State Case	IPC-306/386/506/34	3	Sitting MLA (Prakash Jarwal)	07.11.2020	25.09.2020 (By Magistrate Court)

Date of Frami ng of Charg e	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
11.11. 21	Previous ordersheets indicate that 3 accused were convicted vide judgment dated 28.02.2024 and in one of the writ petitions preferred by convict no.3, his conviction was quashed by Hon'ble DHC, and the quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024 with the next date of hearing on 26.08.2025 (after preponement by DHC from 27.10.2025). Vide order dated 11.08.2025 Hon'ble DHC directed that matter against convict no.2 be deferred by this Court till after the hearing of the matter before the High Court. Also, convict no.1 also was stated to have preferred a similar petition in High Court, and both the petitions are listed before DHC on 03.11.2025, therefore matter was adjourned to 14.11.2025.	77 (62+3+5 +7)	6	64	Recorded	Nil	Nil	N/A	-No- Vide WP (Crl.) 2760/24, the conviction qua convict no.2 has been challenged and in the said writ petition the proceedings before this Court have been stayed vide order dated 11.08.2025. And vide another writ petition the conviction/ proceedings qua convict no.3 already quashed.	-Yes-	Judgment in this case has already been passed. As soon as the writ petition pending before Hon'ble DHC is decided, the final/ appropriate orders shall be passed.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#On 09.09.2025 1. Previous ordersheets indicate that 3 accused were convicted vide judgment dated 28.02.2024 and in one of the Writ Petitions preferred by convict no.3, his conviction was quashed by Hon'ble DHC, and the quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024 with the next date of hearing on 22.09.2025. Vide order dated 11.08.2025 Hon'ble DHC directed that matter against convict no.2 be deferred by this Court till after the hearing of the matter before the High Court. Also, convict no.1 has a similar petition in High Court, which is yet to be listed, therefore matter was adjourned for arguments on sentence on 26.09.2025. #26.09.2025 In view of order dated 22.09.2025 directing interim order of stay to continue till next date in DHC in W.P. (Crl.) No. 2760/2024, matter adjourned to 14.11.2025. (after DHC date of 03.11.2025)	-	Vide separate judgment announced on 28.02.2024, all three accused were held guilty and convicted. The 3 accused were convicted vide judgment dated 28.02.2024 and in one of the Writ Petitions preferred by convict no.3, his conviction was quashed by Hon'ble DHC, and the quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024 with the next date of hearing on 03.11.2025. Vide order dated 11.08.2025 Hon'ble DHC directed that matter against convict no.2 be deferred by this Court till after the hearing of the matter before the High Court. Also, convict no.1 has filed a a similar petition in High Court, which is also listed with another petition, therefore matter was adjourned for 14.11.2025.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
10	DLCT11-000733-2022 CBI/56/2022 CBI vs Kuldeep Singh & Ors. (RC-53(A)/2022)	CBI-PC Act	120B-IPC r/w 7, 7A & 8 OF PC Act-1988	23	-Yes-	25.11.2022	15.12.2022

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charges yet to be framed	Matter was fixed for further proceedings/supply of deficient copies/ inspection of unrelieved documents, including digital devices some of which are presently with CFSL. It is now fixed for arguments on charge as per order of this court dated 26.09.2025.	312 (Main-70 Supp-1-89 Supp-2-65 Suppl-3-45 Suppl-4-43)	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	- Fresh charge-sheet received on assignment only on 25.11.2022. - Expected date of disposal can not be given in the case at this stage, as the matter involves approximately 40,000 pages file and more than that un-relieved documents.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Chen Nageshwar Reddy vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 18.09.2025 Arguments heard on IA no.108/25 from 10:00 am to 1:30 pm and the matter reserved for orders after CBI was given time to file rejoinder, if any. The next date is 25.09.2025. #25.09.2025 Further arguments as advanced by both sides heard on IA no.108/25. Posted for orders on 26.09.2025. #26.09.2025 IA no.108/25 disposed of and matter now posted for arguments on charge from 03.11.2025 onwards. Note :- 08 IAs and 07 Misc. Applications were also disposed of.	—	The matter is still <i>at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC</i> due to filing of multiple charge sheets/documents. The case is that of Delhi Excise Policy Matter, which involves documents running into approximately 40,000 pages, as also several thousand pages of unrelayed documents and digital documents involving size of the files running into several hundred TB, therefore, presently no specific timeline of disposal can be given. It is now fixed for arguments on charge as per order of this court dated 26.09.2025.

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
11	DLCT11-000747-2022 Ct Case – 31/2022 DoE vs Sameer Mahandru & Ors. (ECIR/HIU-II/14/2022)	Complaint case (ED)	U/s 44 r/w 45 OF PMLA & 3 & 4 PMLA-2002	40	One MLA & MP	26.11.2022	20.12.2022

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge is yet to be framed	Matter is fixed for consideration on pending applications/ further proceedings/ supply of copies at the stage of Section 230 of BNSS	224 Main - 39 Supp 1- 69 Supp 2 - 19 Supp 3 - 9 Supp 4 - 26 Supp 5 - 9 Supp 6 - 44 Supp 7 - 3 Supp 8 - 6	N/A	N/A	N/A	N/A	N/A	N/A	Although there is no stay, but the order of this Court dated 09.10.2024 directing supply of copies of certain documents/ digital devices to the accused persons is challenged by DoE before Hon'ble DHC in CrI. MC no. 9490/2024, wherein vide order dated 21.03.2025 Hon'ble HC directed adjournment of hearing fixed in this Court till after a date fixed before DHC and the interim order was continued on 05.05.2025 till 28.08.2025. Thereafter DoE has preferred an early hearing application before Hon'ble High Court which is stated to be listed on 09.10.2025.	-Yes-	This PMLA complaint relates to Delhi Excise Policy offence, involving several thousand pages running into more than 33,500 pages and 8 supplementary complaints have been received between 22.08.2022 to 28.06.2024. The digital data also runs into several hundred TB, and the case involves 40 accused, and therefore, expected date of disposal can not be given in the case at this stage.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 04.09.2025 1. As per order dated 21.03.2025, 05.05.2025 and, 28.08.2025 of Hon'ble DHC in CrI. MC no. 9490/2024, the matter had to be adjourned because of pendency of the petition preferred by DoE against the order directing DoE to supply copies of unrelieved digital devices to the accused persons, which part of the order is stayed. Accordingly, the matter was adjourned to 29.10.2025, i.e. after the date of hearing before Hon'ble High Court which is fixed for 09.10.2025. Note :- 10 IAs and 06 Misc. Applications were also disposed of.	--	1. The matter is still <i>at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC</i> due to filing of multiple complaints/documents. Inspections of unrelieved upon documents/statements are also underway, which involves more than 40,000 pages, and there are 40 accused persons with multiple supplementary complaints received from time to time, which is causing delay. 2. DoE has preferred a petition bearing no. CrI. M. C. 9490/2024 & CrI. M. A. 36510/2024 before Hon'ble High Court seeking quashing the order dated 09.10.2024 passed by this court directing petitioner/DoE to furnish digital/scan copies of unrelieved upon documents/digital devices to the respondents. As per order dated 21.03.2025, 05.05.2025 and, 28.08.2025 of Hon'ble DHC in CrI. MC no. 9490/2024, the matter had to be adjourned because of pendency of the petition preferred by DoE against the order directing DoE to supply copies of unrelieved digital devices to the accused persons, which part of the order is stayed. Also, Documents of this file comprises of approximately 33,500 pages.

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
12	DLCT11-000085-2024 DoE vs Karti P. Chidambaram & Ors. (Ct. Case – 5/2024)	Complaint Case-PMLA	U/s 45 r/w 44 PMLA and 3 & 4 PMLA	08	Sitting MP (Karti P. Chidambaram)	25.01.2024	19.03.2024

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	The matter is fixed for arguments on the point of framing of charge, however, the proceedings are stayed by Hon'ble DHC	41	N/A	N/A	N/A	N/A	N/A	N/A	Yes In CrI. M.C. No. 2373/2025 vide order dated 09.04.2025 preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till next date of hearing before DHC this Court should defer the arguments on charge. Thereafter, vide orders dated 29.05.2025 & 11.09.2025 the interim orders were directed to continue and the next date of hearing before DHC is 02.03.2026. DoE has challenged that order before Hon'ble SC, under SLP(CrI.) under diary no. 40583/2025, but there is no vacation of stay order passed by DHC. Since the matter is at the stage of arguments on charge, which has been directed to be deferred by DHC, the case had to be adjourned to 07.03.2026 i.e. a date after the date before Hon'ble DHC. Parties given liberty to inform the Court if there is any vacation of stay by Hon'ble Supreme Court.	Yes	# Prosecution Complaint assigned only on 25.01.2024. # This case also involves file running into approximately 5800 pages, and also in CrI. M.C. No. 2373/2025 vide order dated 09.04.2025 preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till next date of hearing before DHC this Court should defer the arguments on charge. Thereafter, vide orders dated 29.05.2025 & 11.09.2025 the interim orders were directed to continue and the next date of hearing before DHC is 02.03.2026. DoE has challenged that order before Hon'ble SC, under SLP(CrI.) under diary no. 40583/2025, but there is no vacation of stay order passed by DHC. Since the matter is at the stage of arguments on charge, which has been directed to be deferred by DHC, the case had to be adjourned to 07.03.2026 i.e. a date after the date before Hon'ble DHC. Parties given liberty to inform the Court if there is any vacation of stay by Hon'ble Supreme Court. Therefore, presently the expected date of disposal can not be given in the case.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2023 titled "Court for its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month) # 16.09.2025 In Crl. M.C. No. 2373/2025 vide order dated 09.04.2025 preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till next date of hearing before DHC this Court should defer the arguments on charge. Thereafter, vide orders dated 29.05.2025 & 11.09.2025 the interim orders were directed to continue and the next date of hearing before DHC is 02.03.2026. DoE has challenged that order before Hon'ble SC, under SLP(Crl.) under diary no. 40583/2025, but there is no vacation of stay order passed by DHC. Since the matter is at the stage of arguments on charge, which has been directed to be deferred by DHC, the case had to be adjourned to 07.03.2026 i.e. a date after the date before Hon'ble DHC. Parties given liberty to inform the Court if there is any vacation of stay by Hon'ble Supreme Court. Note :- 02 Misc. Applications were also disposed of.	--	In Crl. M.C. No. 2373/2025 vide order dated 09.04.2025 preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till next date of hearing before DHC this Court should defer the arguments on charge. Thereafter, vide orders dated 29.05.2025 & 11.09.2025 the interim orders were directed to continue and the next date of hearing before DHC is 02.03.2026. DoE has challenged that order before Hon'ble SC, under SLP(Crl.) under diary no. 40583/2025, but there is no vacation of stay order passed by DHC. Since the matter is at the stage of arguments on charge, which has been directed to be deferred by DHC, the case had to be adjourned to 07.03.2026 i.e. a date after the date before Hon'ble DHC. Parties given liberty to inform the Court if there is any vacation of stay by Hon'ble Supreme Court. Documents of this file comprises of approximately 5800 pages.

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
13	DLCT11-000937-2024 CBI vs. S. Bhaskararaman & Ors. (CBI-118/2024)	CBI-PC Act	120B r/w 204/420/471 r/w 468/477A IPC & 8,9 of PC Act	08	Sitting MP	01.10.2024	06.02.2025

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	After compliance of Section 230 of BNSS, matter is now posted for arguments on charge.	113	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Charge-sheet filed only on 01.10.2024. # Documents of this file comprises of approximately 16,000 pages, with cited witnesses more than 100, therefore till the time charges are decided, expected time of disposal cannot be specified.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 15.09.2025 1. Arguments on charge from Prosecution heard for about three hours. Further arguments on charge by the accused persons scheduled to be heard on 19 & 20, September, 2025. # 19.09.2025 Further arguments on charge on behalf of A-3, A-7 & A-8 heard from 11:00 am till 1:30 pm as advanced by Ld. Senior Advocate representing them. Further arguments deferred as on request for next date. # 20.09.2025 Further arguments on charge heard on behalf of A-2 from 10:30 am to 1:30 pm and further arguments deferred on request of Ld. Senior Advocate, for 18.10.2025. Note :- 1 IA and 02 Misc. Applications were also disposed of.	--	Documents of this file comprises of approximately 16,000 pages.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
14	DLCT11-001235-2024 DoE vs. V.N. Dhoot & Ors. (Ct. Case 32/2024)	ED Complaint	U/s 3 & 4 of PMLA	13	R.N. Dhoot Former MP	19.12.2024	Cognizance yet to be taken.

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Matter is fixed for further misc. proceedings after notice in terms of Section 223 of BNSS has been issued to the proposed accused/entities before taking cognizance, and 4 out of 13 proposed accused were served and remaining are to be served, being foreign entities.	105	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	Documents of this file comprises of approximately 49,000 pages, 4 out of 13 proposed accused are yet to be served being foreign entities, cognizance is yet to be taken and matter is at the stage of 223 of BNSS, and part investigation is still pending by DoE qua overseas transactions, which is likely to take substantial time to get completed, and therefore expected date of disposal can not be given in the case at this stage.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 10.09.2025 Part arguments of proposed accused no. 1 to 3 was heard. However, proposed A6 to A13 remained unserved and were ordered to be served as they are based out of Country and on behalf of A1 it was stated that he was not authorised to receive Notices on behalf of A6 to A13. Afresh Notice to A6 to A13 ordered for 04.11.2025. Matter is fixed for further misc. proceedings in terms of Section 223 of BNSS.	--	Documents of this file comprises of approximately 49,000 pages, and 4 out of 13 proposed accused are yet to be served, being foreign entities, and part of investigation is still pending by DoE qua overseas transactions, which is likely to take substantial time to get completed.

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
15	DLCT11-001272-2024 State vs. Ritik @ Peter	State Case	U/s 3 MCOCA	01	--	26.12.2024	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				N/A
N/A	N/A	N/A	N/A	N/A	N/A	N/A	N/A	N/A	N/A	N/A	

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Vide Circular No. Cases Transfer/CBI/RADC/Gaz./2025/8281/D-8246/D Dated 29.08.2025, the aforementioned case has been transferred to the Court of Sh. Vishal Gogne, Ld. Spl. Judge, PC Act CBI -24, RADC.	---	---

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of Institution	Date of taking cognizance
16	DLCT11-000296-2025 State vs. Mohammad Ilyas & Ors.	Crl. Revision against order of Ld. ACJM, ordering further investigation in a matter	438/440 BNSS	—	2 proposed accused are sitting MLA and one is former MP	08.04.2025	N/A

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnes ses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	Matter is now fixed for arguments on both the connected revisions on 17.10.2025.	N/A	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Crl. Revision assigned only on 09.04.2025 # expected disposal in November 2025.

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 24.09.2025 Arguments of one side heard from 2 to 4 pm. For arguments of others now listed on 17.10.2025.	--	--

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
17	DLCT11-000297-2025 Kapil Mishra vs. State of NCT of Delhi & Anr.	CrI. Revision	438/440 BNSS	—	Sitting MLA	08.04.2025	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	Arguments are being heard now with connected revision.	N/A	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh CrI. Revision assigned only on 08.04.2025. # Expected disposal in November 2025.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court in motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 24.09.2025 Arguments of one side heard from 2 to 4 pm. For arguments of others now listed on 17.10.2025.	--	--

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
18	DLCT11-000916-2025 Yogender Chandoliya vs. State of NCT of Delhi & Anr.	CrL. Revision 35/2025	438/440 BNSS	1 (Revisionist)	Sitting MLA	10.09.2025	N/A

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	Fresh Criminal Revision was assigned to this Court on 10.09.2025, and Notice was issued to the two respondents for 22.09.2025. Out of two, one respondent could not be served and the matter is fixed for service of R-2 and arguments on 13.10.2025.	N/A	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Criminal Revision was assigned to this Court on 10.09.2025, and Notice was issued to the two respondents for 22.09.2025 and out of two, one respondent could not be served and the matter is fixed for service of R-2 and arguments on 13.10.2025. As soon as R-2 is served, the matter shall be disposed off within 4 weeks of service.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Godwin vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 10.09.2025 Fresh Criminal Revision was assigned to this Court on 10.09.2025, and Notice was issued to the two respondents for 22.09.2025 and it is also scheduled for arguments on 22.09.2025. # 22.09.2025 R-1 served. R-2 unserved. Matter posted for service of R-2 and arguments. Note:- 01 IA was also disposed of.	--	--

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4/10/25

**MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs
REPORT FOR THE MONTH OF SEPTEMBER, 2025**

(Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020.)

जितेन्द्र सिंह
JITENDRA SINGH

विशेष न्यायाधीश (भ्रष्टाचार निवारण अधिनियम) (सी.बी.आई.)-23
Spl. Judge (PC-Act) (CBI)-23
(एम. पी./एम.एल.ए. केस)
(MPs/MLAs Cases)
न्यायालय संख्या 612, छठी मंजिल
Court No. 612, 6th Floor
राऊज एवेन्यू न्यायालय परिसर, नई दिल्ली
Rouse Avenue Court Complex, New Delhi

1. Name of the Presiding Officer : **SH. JITENDRA SINGH**
2. Designation : **Special Judge (PC- Act), (CBI)-23, (MPs/MLAs Cases), Rouse Avenue District Court, New Delhi.**
3. Date since posted in the court: **26.10.2024 (F/N)**
4. Total number of cases pending on the first day of the month : **25**
5. Number of cases disposed in the month with detail i.e. conviction, acquittal, Anticipatory Bail, dismissed, Criminal Revision, acceptance of closure report, **Misc.DJ/ASJ** etc. : **02**
6. Number of cases received by transfer : **Nil**
7. Number of cases pending on the last day of the month : **24**
8. Number of cases instituted in this month : **01**

(Jitendra Singh)
Ld. Special Judge, (PC Act), (CBI)-23, (MPs/MLAs CASES)
Rouse Avenue District Court, New Delhi
Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

**COURT OF SH. JITENDRA SINGH, SPECIAL JUDGE (PC-ACT), (CBI) 23, (MPs/MLAs CASES),
COURT NO 612, ROUSE AVENUE DISTRICT COURT, NEW DELHI
REPORT FOR THE MONTH OF SEPTEMBER, 2025**

No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of Accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matter	Expected date of disposal of case	A short summary of work done in the said case(s) during the month	The Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	The Specific reasons, if any causing delay in disposal of the said case(s)
										Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined							
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
1	Case No. CBI/259/2019 DLCT11-001038-2019 CBI Vs Suresh Kalmadi	Complaint case CBI	Sec 120B r/w 420, 468, 471 & IPC 13(2) r/w 13(1)(d) PC Act	11	Former MP/Minister	20.05.2011	23.05.2011	04.02.2013	Prosecution Evidence	83	7	66	Not Recorded	List of witnesses not filed	-	-	No	No	February, 2026	1. PW-66/IO was cross examined on behalf of A-2 on 01.09.2025, 02.09.2025, 03.09.2025, 18.09.2025 and 19.09.2025. The matter is listed for further cross examination of PW-66/IO on behalf of A-2 on 13.10.2025 and 15.10.2025. 2. An application was moved by A-3 seeking permission to travel abroad, which was allowed and disposed of on 03.09.2025. 3. An application was moved on behalf of A-2, seeking permission to travel abroad, which was allowed and disposed of on 03.09.2025. 4. An Application was moved on behalf of A-4, seeking release of FDR. The said application was disposed off and the FDR was released to the applicant on 03.09.2025. 5. An application was moved on behalf of A-9, seeking extension to remain	1. Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.	1. There are 11 accused and 83 Prosecution witnesses. 2. The record is voluminous.

																				beyond the territorial jurisdiction of Delhi for the period 01.09.2025 to 30.11.2025. Ld. SPP for CBI sought some time to file the reply. In the meanwhile, ad-interim relief was granted to A-9 till 31.10.2025.		
2	Case No. CBI/ 261/2019 DLCT11-001042-2019 CBI Vs A. Krishna Reddy	U/s 174 IPC	U/s 174 IPC	1	Individual	08.11.2011	08.11.2011	26.03.2012	Judgement	2	Nil	2	Recorded	List of Witnesses not Filed	-	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI	Yes	Within a month of the Vacation of stay	1. The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP (Crl.) No. 003742/2017 and the said stay continues to operate. 2. The matter was last taken up before the Hon'ble Supreme Court of India on 07.05.2025. Accordingly, the case is listed for further proceedings on 01.11.2025	Dates are being given as per the tentative listing before the Hon'ble Supreme Court of India	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI
3	Case No. CBI/ 262/2019 DLCT11-001044-2019 CBI Vs Purshotamm Dev Arya Etc	CBI	174A IPC	2	Individual	08.11.2011	08.11.2011	26.03.2012	Judgement	2	Nil	2	Recorded	3	3	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI.	Yes	Within a month of the Vacation of stay	1. The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP (Crl.) No. 3626/2017 and the said stay continues to operate. 2. The matter was last taken up before the Hon'ble Supreme Court of India on 07.05.2025. Accordingly, the case is listed for further proceedings on 01.11.2025	Dates are being given as per the tentative listing before the Hon'ble Supreme Court of India	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI.
4	Case No. CLOR/01/2019/ DLCT11-000187-2019 CBI Vs Maneka Gandhi	Closure Report	120B, 420 IPC & 13(2) r/w 13(1)(d) of PC Act	3	Former MP/ Minister	30.05.2013	Yet to be taken.	Vide Order Dtd 04.02.2020 CBI directed to further investigation.	Further Investigation	42	-	-	Not	List of Witnesses not filed	-	-	Stayed by the Hon'ble High Court of Delhi vide order dt 20.11.2020 in Crl. MC No.2250/2020, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi vs CBI	Yes	Depending upon the outcome of the pending petition	1. The Hon'ble High Court of Delhi has continued the interim order in Crl. MC No. 2250/2020, Maneka Gandhi Vs CBI. The matter is tentatively listed before the Hon'ble High Court of Delhi on 09.12.2025. 2. Accordingly, the matter is listed for further proceedings on 15.12.2025.	Dates are being given as per the tentative listing before the Hon'ble High Court of Delhi.	Stayed by the Hon'ble High Court of Delhi vide order dated 20.11.2020 in Crl. MC No. 2250/2020, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi Vs CBI

5	Case No. CBI/113/2019 DLCT11-000504-2019 CBI Vs Abhay Singh Chautala	CBI	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	1	Former MLA	24.12.09	02.02.10	18.07.11	Recording of Statement of Accused	254	Ni	206	-	List of Witnesses not filed	-	-	No	No	January, 2026	1. A draft questionnaire under section 313 Cr.P.C. has already been prepared. However additional time have been sought for its finalisation. Matter is listed for recording of statement of accused u/s 313 Cr.P.C. on 08.10.2025, 09.10.2025 & 10.10.2025. 2. Ld. SPP for CBI directed to positively identify and place on record the specific incriminating evidence proposed to be put to the accused.	1.Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.	1.There are 254 Prosecution witnesses cited. 2. The prosecution has examined a total number of 206 witnesses and the Cross examination of the witnesses was lengthy and time consuming. 3. The record is voluminous.
6	Case No. CT/29/2019 DLCT11-001050-2019 DOE Vs A. K. Reddy	Ct. Case PMLA	U/S 3 & 4 PMLA Act	2	Individual	14.08.18	27.09.18	06.10.21	Prosecution Evidence	24	02	19	Not recorded	List of Witnesses not filed	-	-	No	No	February, 2026	1. PW-20/Assistant Director was discharged for the day without cross-examination on the request that the Ld. main counsel was unable to attend the court today on account of his engagement in a bail matter listed before the Hon'ble Supreme Court. 2. The case is now listed for cross examination of PW-20 on 29.10.2025, 30.10.2025 and 31.10.2025.	1. Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously. 3.The parties/counselors have been asked to cooperate in the expeditious disposal of the case.	1.There are 40 Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous.
7	Case No. SC/11/2019 DLCT11-001001-2019 State V/S Dr. Chatter Pal Lodha	State Case	U/S 7/8/12/13 IPC Act r/w 120B IPC	11	Former MP	03.04.19	06.07.09	07.12.17	PE	30	1	30	-	List of Witnesses not filed	-	-	Stayed by the Hon'ble High Court of Delhi vide order dated 21.11.2023 in W.P. (CRL.) No. 925/2022	Yes	(Within 04 months of disposal of the petition)	Proceedings in the matter have been stayed by the Hon'ble High Court of Delhi vide orders dated 27.04.2022 and 21.11.2023 in W.P.(CRL.) No. 925/2022, CrI. M.A No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs. State	Dates are being given as per the tentative listing before the Hon'ble High Court of Delhi.	Stayed by the Hon'ble High Court of Delhi vide order dated 27.04.2022 and 21.11.2023 in W.P. (CRL.) No. 925/2022, CrI. M.A No. 7825/2022 and CRL. M.A 23333/2022,

																	and CRL. M.A 23333/2022, Anirudha Bahal vs State			for 07.11.2025. Accordingly, the matter was adjourned to 15.11.2025 for further proceedings .		Anirudha Bahal vs State
8	Case No. CT. CASE 17/2021 DLCT11- 000246-2021 DOE V/S Amarendra Dhari Singh & Ors.	PMLA Case	U/S 3 &4 PMLA Act	6	MP	11.08. 2021	07.08. 2021	-	Arguments on charge	14	-	-	-	List of witne sses not filed	-	-		No	January, 2026	1. An application was moved by A-7, seeking directions to ED to comply with order dated 23.08.2025. reply filed by the ED. Matter is listed for arguments on (i) the application u/s 348 read with Section 94 of the BNSS, 2023 placing on record information received from the Swiss Authorities pursuant to the MLAT request, along with EMTEC pendrive, (ii) application moved by A-7 with respect to compliance of order dated 23.08.2025, and (iii) rebuttal arguments on behalf of ED on 08.10.2025. 2. Two separate misc. Applications were moved by A-11 and A-1 seeking permission to travel abroad were disposed off on 19.09.2025 and 24.09.2025 respectively. 3. An application was moved by applicant Ankit Agarwal, seeking permission to travel abroad for w.e.f 04.09.2025 to 23.09.2025. Arguments were heard. The said application was disposed of on 08.09.2025. 4. (i) An application moved by applicant Ajay Kumar Gupta, seeking quashing of LOC, issued against him by the ED was allowed and disposed off accordingly on 09.09.2025 and, (ii) an application for release of FDR with respect to applicant Ajay Kumar Gupta was disposed off on	1. Short dates are being given. 2. Efforts are being made to dispose off misc. applications expeditiously. 3.The parties/ counsels have been asked to cooperate in the expeditious disposal of the case.	1. There are 06 accused persons. 2. Number of miscellaneous applications are being filed by the accused persons. 3. Many times, adjournments are being sought by the accused persons/counsel.

																				09.09.2025.		
9	Case No. CC/55/2019 DLCT11-000279-2019 CBI Vs Ajay Singh Chautala	CBI	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	Former MP/ MLA	24.12..09 (RBT on 14.03.22)	02.02.10	20.09.11	Statement of accused	256	32 (une xami ned withn ess inclu ding drop ped.	224	-	List of Witn esses not filed	-	-		No	March, 2026	1. An application was moved on behalf of A-1, Ajay singh Chautala, seeking permission to travel abroad w.e.f. 02.10.2025 to 12.10.2025. The Matter was adjourned on the request of Ld. Counsel for A-1 that some additional time is required to place a copy of passport on record. 2. The prosecution is presently engaged in the preparation of the questionnaire to be administered under section 313 Cr.P.C. This court is also cuncurrently engaged in the preparation of the questionnaire in the connected matter titled CBI vs. Abhay Singh Chautala, Case No. 113/2019. 3. Matter listed for recording the statements of the accused person under section 313 Cr.P.C on 10.10.2025.	1. Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously. 3.The parties/ counsels have been asked to cooperate in the expeditious disposal of the case.	1. There are 6 accused persons and 256 Prosecution witness cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous. 4. Many times the counsels for the accused seek adjournment on various grounds.
10	Case NO. CT CASE /23/2022 DLCT11-000468-2022 DOE V/S Satyendra Kumar Jain & Ors	PMLA Case	U/S 3 &4 PMLA Act	10	MLA	27.07..22 (RBT on 23.09..22)	-	-	Argument on Charge	108	-	-	-	-	-	-	No	No	The direction issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in CrI. M.A. 9027/2024, 34540/2024 & CrI. M.A. 4971/2025, to defer the proceedings in the instant matter. 2. The matter is tentatively listed before the Hon'ble High Court of Delhi on 12.03.2026. Accordingly, the matter is fixed for further proceedings on 16.03.2026.	1. The directions have already been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in CrI. M.A. 9027/2024, CrI. M.A. 34540/2024 & CrI. M.A. 4971/2025, to defer the proceedings in the instant matter. 2. The matter is tentatively listed before the Hon'ble High Court of Delhi on 12.03.2026. Accordingly, the matter is fixed for further proceedings on 16.03.2026. The matter is tentatively listed before the Hon'ble High Court of Delhi on 12.03.2026.	1. There are 10 accused and 108 Prosecution witness cited. 2. The record is voluminous. 3. Number of Miscellaneous applications are being filed by the accused/counsel. 4. Many times the counsels for the accused seek adjournment on various grounds.	

[illegible]

																			LOC issued against him by the ED. The same was dismissed as withdrawn on the request of Ld. Counsel for the applicant on 02.09.2025.			
15	CC NO. 107/2019 State Vs. Swati Maliwal CNR No. DLCT11-000476-2019	State	U/s 13 (1)(d) & 120B IPC	04	Sitting MP of Rajya Sabha	21.12. 2016	18.01. 2017	08.12 .2022	Prosecution Evidence	20	-	7	Not recorded	Not filed	-	-	-	-	March, 2026	1. Application seeking permission to travel abroad filed on behalf of A-1, Swati Maliwal disposed of on 08.09.2025. 2. PW-8 & PW-9 have been examined, cross-examined and discharged. 3. Matter listed for further Prosecution Evidence on 04.10.2025.	Short dates are being given.	Case was received by transfer vide order dated 13.02.2024 of L.D. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.
16	Misc. DJ ASJ Filing No. 35/2025 CNR No. DLCT11-000075-2025 ED vs. OP Chautala	Misc. DJ/ASJ	-	-	EX-MLA (Abated)	27.01. 2025	-	-	Arguments on application	-	-	-	-	-	-	-	No	No	December, 2025	1. Clarification sought. Vide a separate common order, the application moved by ED and the applications moved by the LRs have been clubbed together. The point of determination has been framed and the parties have been afforded an opportunity to lead evidence. 2. Matter is listed for further arguments on the 09.10.2025 and 10.10.2025.	Short dates are being given	Case was received by way of assignment on 27.01.2025
17	Misc . DJ ASJ 75/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	ED Case	-	-	17.02. 2025	-	-	Argument on applicaiton	-	-	-	-	-	-	-	No	No	December, 2025	1. Clarification sought. Vide a separate common order, the application moved by ED and the applications moved by the LRs have been clubbed together. The point of determination has been framed and the parties have been afforded an opportunity to lead evidence. 2. Matter is listed for further arguments on the 09.10.2025 and 10.10.2025.	Short dates are being given	Case was received by way of assignment on 17.02.2025

18	Ct. Case no. 16/2025 ED vs. Ram Kishor Arora and Others	PMLA CASE	U/s 44 read with section 45 of PMLA, 2002	12	Ex-/ Minister	24.08. 2023	-	-	Considerati on of supplement ary complaint	23	-	-	-	-	-	-	No	No	March, 2026	1. Order on summoning on the basis of Supplementary Prosecution complaint was passed. 2. Preliminary arguments on Charge behalf of A-1 were heard. 3. At the joint request of both the parties, the matter is listed for arguments on charge on 16.10.2025 and 17.10.2025.	Short dates are being given	File received by way of transfer by order of Ld. Ld. Principal District & Sessions Judge, RADC for 28.05.2025.
19	Crl. Revision 24/2025 Rohit Singh Mahiyaria vs. State of NCT of Delhi	Crl. Revisio n	u/s 440 of BNSS	1	Former MP	02.05. 2025	-	-	Arguments	-	-	-	-	-	-	-	No	No	October, 2025	Ld. counsel for the revisionist submitted that he has been recently engaged in the matter and sought some time to inspect the case file. On request, matter adjourned and listed for arguments on revision petition on 09.10.2025.	Short dates are being given	Fresh revision petition received by way of allocation on 02.05.2025.
20	Misc . DJ ASJ 358/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since deceased)	28.07. 2025	-	-	Arguments	-	-	-	-	-	-	-	No	No	December, 2025	1. Clarification sought. Vide a separate common order, the application moved by ED and the applications moved by the LRs have been clubbed together. The point of determination has been framed and the parties have been afforded an opportunity to lead evidence. 2. Matter is listed for further arguments on the 09.10.2025 and 10.10.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025.
21	Misc . DJ ASJ 359/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since deceased)	28.07. 2025	-	-	Arguments	-	-	-	-	-	-	-	No	No	December, 2025	1. Clarification sought. Vide a separate common order, the application moved by ED and the applications moved by the LRs have been clubbed together. The point of determination has been framed and the parties have been afforded an opportunity to lead evidence. 2. Matter is listed for further arguments on the 09.10.2025 and 10.10.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025

22	Misc. DJ ASJ 360/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since deceased)	28.07. 2025	-	-	Arguments	-	-	-	-	-	-	-	No	No	December, 2025	1. Clarification sought. Vide a separate common order, the application moved by ED and the applications moved by the LRs have been clubbed together. The point of determination has been framed and the parties have been afforded an opportunity to lead evidence. 2. Matter is listed for further arguments on the 09.10.2025 and 10.10.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025
23	Misc. DJ ASJ 361/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since deceased)	28.07. 2025	-	-	Arguments	-	-	-	-	-	-	-	No	No	December, 2025	1. Clarification sought. Vide a separate common order, the application moved by ED and the applications moved by the LRs have been clubbed together. The point of determination has been framed and the parties have been afforded an opportunity to lead evidence. 2. Matter is listed for further arguments on the 09.10.2025 and 10.10.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025
24	Misc. DJ ASJ 416/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ							Reply and Arguments	--	-	-	-	-	-	-	No	No	December, 2025	1. Clarification sought. Vide a separate common order, the application moved by ED and the applications moved by the LRs have been clubbed together. The point of determination has been framed and the parties have been afforded an opportunity to lead evidence. 2. Matter is listed for further arguments on the 09.10.2025 and 10.10.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 02.08.2025

-	Misc DJ ASJ 403/2025 Anupam Awasthi vs. CBI	Misc DJ ASJ	U/s 503 of BNSS, 2023	-	-	28.07. 2025	-	-	Reply and Arguments	--	-	-	-	-	-	No	No	-	An application was moved by the applicant Anupam Awasthi, through his SPA, for de-freezing his the bank account was dismissed as withdrawn on 23.09.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 12.08.2025
-	Misc DJ ASJ 473/2025 CBI vs U. S Awasthi (Applicant Sanjay Jain)	Misc DJ ASJ	U/s 503 of BNSS, 2023	-	-	28.07. 2025	-	-	Reply and Arguments	--	-	-	-	-	-	No	No	-	1. An application was moved by the applicant Sanjay Jain, seeking release of the Sale Deeds and de- freezing of his bank accounts. 2. Reply to the above said application was filed by IO and the said application was allowed and disposed of on 26.09.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 18.09.2025

Total cases pending as on 30.09.2025 = 24

Prepared by:- J.A. Ahmad

(Jitendra Singh)
Special Judge, (PC Act) (CBI)- 23 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi
Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

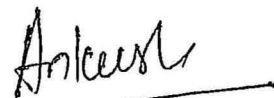
25/25
06/10/25 (2)

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs, OF THE MONTH OF SEPTEMBER-2025
{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

1.	Name of the Presiding Officer	Dr. VISHAL GOGNE
2.	Designation	Special Judge (PC Act) (CBI)-24 (MPs / MLAs Cases) Rouse Avenue Court Complex, New Delhi.
3.	Date since which posted in the court	15.12.2023 (A/N)
4.	Total number of cases pending on the first day of the month	23
5.	Number of cases disposed in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	NIL
6.	Number of cases pending on the last day of the month	27
7.	Number of cases instituted in this month	4 (1 Sessions Case) (1 Closure Report) (2 Criminal Revisions)

Prepared by:


(Ahlmad/JA)


(Dr. VISHAL GOGNE)
Spl. Judge (PC Act) (CBI)-24 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi
Special Judge (PC Act) (CBI)-24
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CEI)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title			Nature -Whether State case, complaint case or closure report		Penal statutes involved		New Delhi No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance
1	DLCT11-000429-2023 State Vs Dr. Jagriti Singh etc.			State Case		U/s: 302, 307 IPC		2	Former MLA	Initial Institution dt. 10.02.2014 Instituted in this court on 24.05.2023		10.02.2014
Date of Framing of Charge sheets	Prese Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.	
06.06.2015		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		-Yes- Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in CrI. M A 5257 of 2025 and CrI. M C 697 of 2025 the further cross-examination of PW13 is deferred till the pendency of the CrI. MC No.697/25	-Yes-	Matter was received in the month of May 2023. Matter is expected to be disposed of within a year	
--	PE	76	11	37 (Cross / PW 13 is deferred)	No	-	--	--				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was taken up in this month. The matter was fixed for cross examination of the last witness i.e. PW-37(ACP Amar Deep Sehgal) who is the Investigating officer of this case. 2.) Further cross-examination of PW37 was partly recorded on behalf of A-1 Further cross-examination of PW37 is deferred. 3.) The matter was reported to be next listed before the Hon'ble High Court on 12.11.2025.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given. .	Matter has been received in the month of May 2023 by transfer from Patiala House Court, New Delhi. Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in CrI. M A 5257 of 2025 and CrI. M C 697 of 2025 the further cross-examination of PW13 is deferred till the pendency of the CrI. MC No.697/25.

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (C3D)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
2	DLCT11-000478-2019 ED Vs Virbhadra Singh etc.	Complaint case			3 & 4 of PMLA , 2002	9	Former MP, Sitting MLA	06/09/16	07/09/16		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
05.05.21		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in CrI. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date.	-Yes-	--
--	PE	107	2	75 (Cross is deferred)	No	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) The matter was taken up in this month. Matter was fixed for recording further examination in chief of PW-75. 2.) Witness was not able to appear due to ill health.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short date being given and no unnecessary adjournments are being given.	Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in CrI. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross-examination be deferred till next date. Most of the witnesses pertains to other states. Unavailability of witness.

CA

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBD)-24
Rouse Avenue, New Delhi

SI No	CNR No. and Cause title		Nature - Whether State case, complaint or closure report				Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
3	DLCT11-000975-2019 CBI Vs Virbhadra Singh etc.		State (PC Act case)				109, 465 r/w 471 IPC and 13 (2) r/w 13 (1)(e) of PC Act 1988	9	Former MP, Sitting MLA	31.03.2017	08.05.2017
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
10.12.18	PE	223	—	61	No	--	--	--	Yes, Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh.	-Yes-	--

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up in this month. On the previous date it was submitted on behalf of the CBI that the application for clarifications moved before the Hon'ble High Court is next listed on 10.11.2025.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given.	Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh. Such witnesses have largely been examined. In this matter most of the witnesses are pertains to the Himachal Pradesh. Unavailability of witness & counsels.

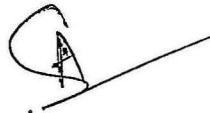
GA

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused		Whether accused is sitting or former MP/MLA		Date of institution		Date of cognizance	
4	DLCT11-000981-2019 State Vs Sukesh Chandrashekar etc.			State Case		467, 468, 471, 474, 201, 170, 120B of IPC and Sec 8 of PC Act, 1988		9		Former MLA		14.07.2017		03.08..2017	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail			Whether any interim orders are existing in the matters	Expected date of disposal of case.		
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined								
17.11.18	PE	66	—	4	No	--	--	---	Yes, Vide order dt. 14.12.2018 of Hon'ble Supreme Court of India in SLP (Crl.) No. 46619/2018 titled as B.Kumar Vs State and Vide order dt. 30.09.2019 of the Hon'ble High Court of Delhi in Criminal Revisions no. 273/19, 1078/18, 1140/18 and 1121/18, the proceedings are stayed till date.			-Yes-	--		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble Supreme Court of India. It was submitted by the Ld. Counsel for the accused that the proceedings before the Hon'ble High Court are next listed on 06.10.2025. and the interim order was continued. Thus, in view of the said submission, case was adjourned.	---	It was stated by the counsel of the applicant / accused on the previous date, that the matter is listed before the Hon'ble High Court of Delhi on 06.08.2024. Interim orders have been continued.



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court,
New Delhi

SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
5	DLCT11-000125-2019 CBI Vs Lalu Prasad Yadav etc.		State (PC Act case)			120B r/w 420 of IPC and Sec 13 (2) r/w 13 (1) (d) of PC Act, 1988	14	Former MP / Sitting MLA	16.04.2018	30.07.2018	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Clarifications	94	-	-	No	--	--	--	--	--	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was fixed for Order on Charge. 2.) The dictation of order on charge is under completion and has been fixed to be announced on 13.10.2025. All accused persons were directed to appear physically in the court on the next date.. 3.) One misc. application was disposed of in this month.	Consecutive dates were given for arguments on charge.	---

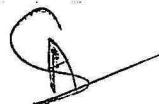


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CB)-24
Rouse Avenue District Court

Rouse Avenue District Court												
SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report			Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
6	DLCT11-000985-2019 ED Vs M/s Lara Projects LLP Ltd etc.			Complaint Case			Sec 3 & 4 of PMLA' 2002		16	Former and sitting MP and MLA	25/08/2018	17.09.2018
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		--		--	Within one year from the date of framing of the charge.
—	Misc. App & Arg/ Charge	21	—	—	No	--	--	--				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) The matter was taken up on two (2) dates in this month. 2) A short brief on the aspect of charge was filed on behalf of the ED. 3) The court has allowed the Ld. Counsels to inspect the documents on behalf of A-1 to A-4 and A-7 to A-11. 4) The court noticed that an application on behalf of A-15 and A-16 was pending consideration. Opening submissions were heard on the application. The Ld. Counsel for the ED sought some time to verify certain details from the record. 5.) One IA and two (2) misc. applications were taken up and disposed of in this month.	Matter is fixed on day to day basis for the expeditious resolution of the proposed grievances of the accused persons.	--

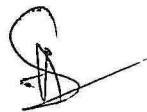


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report			Penal statutes involved		No. of accused		Whether accused is sitting or former MP/MLA		Date of institution		Date of cognizance	
7	DLCT11-000985-2019 ED Vs M/s Alchemist Township India Ltd etc.		Complaint Case			Sec 3 & 4 of PMLA' 2002		8		Former MP		08.03.2021		26.03.2021	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.			
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined								
—	Misc. App & Arg on Charge	52	—	—	No	--	--	--	Yes, Vide order dated 25.05.2022 of the Hon'ble High Court of Delhi passed in Crl. M.C No 2483/2022, the operation of order dated 22/03/2022 has been stayed. The matter was listed on 09.04.2024 in the High court of Delhi.		-Yes-	Within one year from the date of framing of the charge.			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The proceedings in the Writ Petition before the Hon'ble High Court are stated to be next listed on 08.10.2025 whereas the proceedings in Crl. MC 2483 of 2022 are next listed before the Hon'ble High Court on 27.11.2025.	--	The next date before the Hon'ble High Court is 22.07.2025.

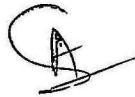


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBD)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
8	DLCT11-000331-2022 ED Vs Sukash Chandrashekar.			Complaint Case		Sec 3 & 4 of PMLA' 2002		1	A co-accused was a former MLA in the predicate offence.	02.06.2022		09.06.2022	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.		
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined						
15.10.2022	DE	23	1	22	Yes	--	--	--	Yes Vide order dt. 06.02.2024 of Hon'ble High Court of Delhi in W.P. (CrI) 3560/2023 & CrI.M. A 33055/2023 titled as Sukash Chandrashekhar Vs ED, the trial court has been directed to adjourn the matter and fix a date later than the date fixed in Hon'ble High Court of Delhi.	-Yes-	Within one year from the date of framing of the charge.		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble High Court. 2.) The matter is at the stage of recording Defence Evidence. The matter next fixed in this court for the date 10/11/2025 along with the connected matter.	--	The Hon'ble High Court has directed this court to adjourn the present matter to a date later than the date before the Hon'ble High Court. The proceedings before the Hon'ble High Court were stated to be next listed in July 2025.



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBD)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
9	DLCT11-000630-2022 CBI Vs Lalu Prasad Yadav etc.			State (PC Act case)		Sec 8,9,11,12, 13(2) r/w 13(1)(d) of PC Act 1988 & Sec 120B r/w 467, 471, 468, 420 IPC		19	Former and Sitting MP / Sitting MLA	10.10.2022	27.02.2023
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	Misc. app	--	--	--	--	--	--	--	--	--	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter comprises of (5) five charge sheets and involves 103 accused persons who were summoned previously. The proceedings are at the stage of arguments on charge. 2.) The matter was fixed for arguments on charge. The matter was taken up on twenty three (23) dates in this month. 3.) With a view to expedite proceedings matter was fixed for bulk consecutive dates from 01.09.2025 to 04.09.2025, 06.09.2025, 08.09.2025 to 11.09.2025. 4.) Arguments on charge were heard on day to day basis since 01.07.2025. 5.) Submissions on charge were advanced and concluded on behalf of accused no. 7. 6.) Counsel of accused no. 1 sought time to adequately prepare for submissions on his behalf. It was directed that arguments on his behalf shall be concluded within 2-3 consecutive dates of hearing commencing from 04.09.2025. 7.) Submissions on charge were advanced and concluded on behalf of A-1. 8.) Arguments on charge, which was continuously heard on day to day basis since 01.07.2025 was concluded on behalf of all 99 accused persons as well as the CBI. 9.) Matter was fixed for order on charge.	1.) Consecutive & bulk dates being given. 2.) No undue adjournments was given. 3.) The court endeavored to ensure that request made by the defense counsels pertaining to illegible and deficient copies of the documents of the charge sheet is addressed expeditiously. 4.) Direction for scanned copies of deficient & illegible documents were given to CBI and a dedicated scanner was installed to expedite the same. 5.) This modality curbed the multiplicity of applications under section 207 Cr.P.C	1.) There were 78 accused in the final supplementary charge sheet. Cognizance was taken against one hundred and three (103) accused person. Multiple Misc. Applications moved by the counsels of the accused persons. 2.) Constraints imposed by the strike called by lawyers.

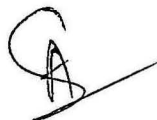


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report			Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
10	DLCT11-000033-2024 Enforcement Directorate Vs Amit Katyal etc		Complaint Case			Sec 3 & 4 of PMLA'2002		23	Sitting MPs / MLAs	09.01.2024	27.01.2024
Date of Framing of Charges	Prese nt Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witness es cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	Misc. App	46	—	--	--	--	--	--	--	--	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was taken up on three (3) dates in this month. 2.) The ED was directed to file an amended memo of parties showing the complete list of accused persons with the appropriate renumbering of the accused persons. 3.) The court has directed the ED to file the list of unrelayed documents pertaining to the prosecution complaints, both as a soft copy and hardcopy before the court within a week and a copy to be provided to the respective accused persons. 4) The matter shall next be taken up on day to day basis to address any concerns or objections raised by the accused relating to section 207 Cr.PC from the next date onwards i.e. 13.10.2025.	Short dates being given for expeditious conclusion of arguments on charge.	Scrutiny of documents by the accused persons.



VISHAL GOONE
Additional Sessions Judge
Special Judge (PC-Act), (CBD)-24
Rajeev Avenue District Court,
New Delhi

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
11	DLCT11-000307-2023 State Vs Naseer @ Naseem etc				State case		U/s 147, 148, 149, 307 IPC		26	Ex MLA	Initial date 03.12.2016 Instituted in this court on 11.01.2024	23.03.2015	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail			Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined						
--	Charge	43	--	--	--	--	--	--				--	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled
" Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Matter is fixed for the purpose of order on charge. There are total twenty six (26) accused proposed in this case. 2.) The IO had not appeared for several dates upon the court requiring clarifications in view of the old nature of the case and the multiplicity of accused persons as well as the commonality of certain aspects in the present two connected matters. 3.) The court had directed the IO to appear on the next date of hearing.	(1) Short dates being given and no unnecessary adjournments are being given.	The charge sheet is of the year 2015 and is connected with another case filed of the year 2015. The case was received by this court in the year 2024. There are 26 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 26 accused persons, several dates have been consumed in concluding arguments on charge.

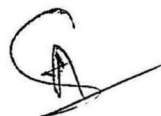


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

Rouse Avenue District Court New Delhi													
SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
12	DLCT11-000306-2023 State Vs Akhlaq Alvi etc			State case		U/s 147, 148, 149, 307 IPC		36	Ex MLA	Initial date 01.12.2015 Instituted in this court on 11.01.2024		16.01.2015	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.		
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined						
--	Charge	74	--	--	--	--	--	--	--	--	One year from the date of framing of charge.		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Matter is fixed for the purpose of order on charge. There are total twenty six (26) accused proposed in this case. 2.) The IO had not appeared for several dates upon the court requiring clarifications in view of the old nature of the case and the multiplicity of accused persons as well as the commonality of certain aspects in the present two connected matters. 3.) The court had directed the IO to appear on the next date of hearing.	(1) Short dates being given and no unnecessary adjournments are being given.	The charge sheet is of the year 2015 and the case received by this court in year 2024. There are 36 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 36 accused persons, several dates have been consumed in concluding arguments on charge.

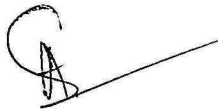


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report		Penal Statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
13	DLCT11-000455-2023 State Vs Raju Kumar Singh etc				State case		U/s 302, 336, 201, 34 IPC		5	Sitting MLA	Initial date 29.11.2019 Instituted in this court on 16.01.2024	28.09.2019
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined					
23.11.23	PE	38	—	27	--	--	--	--	--		--	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) The matter was taken up on four (4) dates in this month. 2) On the first date PW25 had not appeared on account of a medical issue. PW26 (Ram Ratan) was partly examined-in-chief 3) On the second date PW25 and PW26 were further examined-in-chief, cross-examined and discharged. 4) On the third date the witness (IO) Inspector C.L. Meena was exempted on written intimation reporting that he was suffering from viral fever. 5) On the fourth date PW27 (Inspector C.L. Meena) was partly examined-in-chief. Since the MHC(M) was not available and the second IO was reported to be unwell, the further deposition of PW27 was adjourned to the next date	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given.	Unavailability of witnesses.

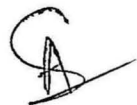


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of New accused	Defence Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
14	DLCT11-000987-2019 SFIO Vs Surender Kumar Jain etc.			Complaint case		Sec 233/628 r/w 211 & 240 (3) of Companies Act, 1956 and Sec 420/468/477A & 120B of IPC		31	Sitting MP in the connected PMLA case pending in this court.	08.12.2016 Instituted in this court on 29.07.2024	09.06.2017	
Date of Framing the case of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
--		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		Yes, vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in Crl. M.C. No. 6716/2022 and Crl. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.		-Yes-	One year from the date of framing of charge.
	Charge	39	--	--	No	--	--	--				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh matter received by way of transfer in the month of July 2024. There are thirty one (31) accused in this matter. 2.) The matter is stayed by the Hon'ble High court of Delhi for orders on charge. 3.) Matter is listed for clarifications.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in Crl. M.C. No. 6716/2022 and Crl. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.

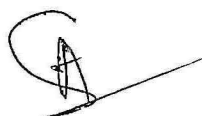


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBP)-24

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
15	DLCT11-000977-2019 Directorate of Enforcement Vs Surender Kumar Jain etc.	Complaint case	3 & 4 of PMLA, 2002	79	Sitting MP	18.05.2017 Instituted in this court on 29.07.2024	03.07.2017
Presen Date of t Stage Framing of the of case Charges	Detail of prosecution witnesses	Statemen t of accused - Whether recorded or not	Detail of defence witnesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
--	Witnesses cited	Witnesses dropped	Witnesses examined	Defence witnesses cited	Defence witnesses examined	--	--
Orders	56	--	--	No	--	--	--

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh matter was received by way of transfer in the month of July 2024. There are seventy nine (79) accused in this matter. The order of trial court is stayed for supply of un-relied documents. 2.) Matter is listed for clarifications.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in CrI. M.C No. 657/2022 & CrI. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal , the order of trial court is stayed to the extent of supply of un-relied documents not relied upon on behalf of the petitioner but the list of the un-relied documents in the case has to be supplied by the petitioner to the respondent without default.

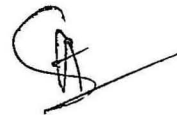


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report	Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
16	DLCT11-000570-2024 State Vs Vinay Mishra				State Case	3.1 (r)(s)(w)(ii) of SC/ ST POA Act		1	Sitting MLA	03.07.2024	12.07.2024	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments		Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
22.10.24		Witne sses cited	Witness es droppe d	Witness es examine d		Defence witnesses cited	Defence witnesses examined	-No-			-No-	One year from the date of framing of charge.--
	Charge	18	-	8	No	--	--	--				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled
“ Court on its own motion vs. Union of India & Ors.” below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh matter received by way of assignment on July 2024. 2.) Matter was taken up on two (2) dates in this month. 3.) On the first date, PW9 (W/CT Pooja) was examined-in-chief, cross-examined and discharged. 4) On the second date PW10 (SI Preeti) was examined-in-chief, cross-examined and discharged. One witness was reported to be unable to appear on account of his wife being admitted to the hospital.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Unavailability of witnesses.

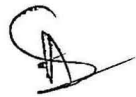


VISIBL
Additional Sessions Judge
Special Judge (PC-Act), (CBD)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
17	DLCT11-000160-2025 Cr Rev 06/2025 Gyanendra Singh Vs. State & Ors	State (Criminal Revision)			397 Cr.P.C. & 440 BNSS	9	Sitting MLA	25.02.2025	---		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
---	Arguments	--	--	--	--	--	--	--	-No-	-No-	Within a quarter

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) Nc. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh revision petition received by way of assignment on February 2025. Matter was taken up in this month. 2.) On the previous date the court had directed for supply of the video footage of the incident to the counsels of the respondents. 3.) It was submitted on behalf of respondent no. 2 that the pen drive had not been received in terms of previous order whereas the ld. Counsel for R-3 to R-6 had submitted that the footage in question has been received electronically through whatsapp. The court had directed to provide the said footage to R-2 also within a week. 4) Matter is listed for compliance on submissions.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	--

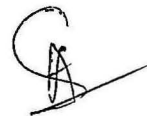


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report	Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
18	DLCT11-001216-2019 Directorate of Enforcement Vs Moin Akhtar Qureshi Etc.				Criminal Revision	U/s 3 & 4 of PMLA		9	Sitting MP	Initial Institution Date 23.10.2017 Case Received in this court 29.03.2025		23.10.2017	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.	
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined						
---	Misc. App	65	-	-	-	-	-	-	No		No	Within one year from the date of framing charge.	

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Case received by way of transfer on dated 29.03.2025. 2.) There are 9 accused in this case. It was submitted that the process of reconciling the documents supplied to the accused persons and the inspection of the court record was still underway. The court had directed to complete the said process by the next date in terms of the previous order dated 17.05.2025. 3) Matter was taken up in this month. The renumbered and repaginated list of RUDs was filed by the ED before the court and a copy of the same was also being provided to the respective accused persons. 4) Matter is fixed for further proceedings.	—	—



Additional Sessions Judge Special Judge (PC Act) (CBP-24) House Avenue District Court New Delhi													
SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report			Penal statutes involved		No. of accused		Whether accused is sitting or former MP/MLA		Date of institution	Date of cognizance
19	DLCT11-000301-2025 Directorate of Enforcement Vs Sonia Gandhi & Ors		Complaint Case			U/s 3 & 4 of PMLA		7		Sitting MP		Initial Institution Date 15.04.2025	-----
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final court arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.		
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined						
---	Misc. App	71	-	-	-	-	-	-	No	No	Within one year from the date of framing charge.		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh Case received by way of assignment on dated 15.04.2025. 2.) There are 7 accused in this case. 3.) The matter was taken up on four (04) dates of this month for inspection of the case files by the court. 4.) An application was moved on behalf of the ED for bringing on record two documents viz ECIR dated 30.06.2021 and a complaint by Dr. Subramanian Swamy dated 04.07.2014 in terms of the clarifications raised by the court and replied on behalf of the ED. The said application was allowed. The two documents in question were taken on record for the purpose of completion of the record. 5.) The Id respective counsels sought time to examine those documents and advance clarification. 6.) The Id. Respective counsels for the proposed accused had stated that the copies of the two documents filed by the ED, were provided to them. It was submitted on behalf of the respondents that the previously advanced arguments were reiterated in light of the two documents since filed. 7.) The court also observed that the said two documents were filed during the course of clarifications sought by the court while inspecting the voluminous case diaries. Hence for the sake of clarity the IO was directed to appear with the case diaries for any remaining inspection. Matter is fixed for the said purpose.	-	--

(Signature)

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBF)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
20	DLCT11-000406-2025 State Vs Chandan Chaudhary Etc.				Sessions Case			U/s 3(1)(r), 3(1)(s) of SC / ST Act	4	Sitting MLA	Initial Institution Date 29.04.2022 Case Received in this court 02.05.2025	29.04.2022
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		No		No	Within one year from the date of framing charge.
---	Arg/ Charge	13	—	—	—	—	—	—				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Case received by way of transfer on dated 02.05.2025. Matter was taken up in this month. 2.) There are 4 accused in this case. Matter is fixed for arguments on charge. 3.) I.O was not present. Complainant was also not present.	-	IO was not present.



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
21	DLCT11-001433-2019 CBI Vs Arvind Pandalai Etc.			State (PC Act case)		U/s 120B, 420 IPC and 13 (2) r/w 13(1)(d) of PC Act 1988		10	Former MLA	Initial Institution Date 23.12.2009 Case Received in this court 21.05.2025	19.01.2010
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		No	No	Within one year.
---	P.E	60	—	54	—	—	—	—			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Case received by way of transfer on dated 21.05.2025. 2.) There are 10 accused in this case. The matter was been received by way of transfer as one of the accused (A-7) was a former Member of Parliament. 3) The matter was fixed for prosecution evidence. The matter was taken up on four (4) dates of this month. Witness PW 45 (Investigating Officer) was extensively cross- examined and concluded on behalf of accused no. 6 to 9. 4) Matter is fixed for further cross- examination of IO on behalf of other accused persons.	—	Lengthy cross- examination of IO, unavailability of witnesses and voluminous documents.

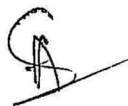
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VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBD)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
22	DLCT11-000682-2025 State Vs Raj Kumar Goel etc.				Sessions Case (PC Act)		406/409/420/467/ 468/471/188/201/ 120B/109/34 IPC and Sec 7/8/11/12/13 of PC Act 1988		17	Former MLA	Initial Institution 24.06.2017 Received in this court on 17.07.2025	24.06.2017
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined					
	---	Misc. App	—	—	—	—	—	—	—	---	---	Disposed of within one year from the date of framing charge

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Matter is received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 10(Ten) accused in this matter. 2.) The matter is at the stage of arguments on charge. 3.) The matter was taken up on four (4) dates in this month. 4.) On the first date the Id. Prosecutor had submitted that the investigating officer was not able to enter the court premises on account of a strike by lawyers today and the case record was therefore not available. 5.) On the second date it was submitted by the Id. Prosecutor that the IO could not join proceedings on account of sudden demise in his family. Two applications, pertaining to supply of deficient copies and list of unrelieved documents, were also to be taken up for consideration. 6.) On the third date the opening submissions on the aspect of charge were advanced by the Id. Prosecutor. It was	-	Matter has been received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025. The complete trial court record is awaited.

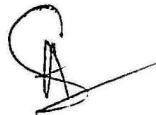


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

submitted on behalf of the State that some time was required for the multiple investigating officers to brief the Id. Prosecutor in view of the multiple charge-sheets/supplementary charge-sheets filed in the present matter. The prayer was allowed by this court.

7.) Further submissions on the aspect of charge were advanced by the Id. Prosecutor on the fourth date. In view of the multiplicity of charge-sheets filed in the present investigation and the change of investigating officers, this court found it appropriate that the first IO and the last IO be summoned for the next date for proper appreciation of the course of investigation reflected in the charge-sheet and three supplementary charge-sheets.

8.) Matter was listed for further submissions on charge on behalf of the State.



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
23	DLCT11-000683-2025 Directorate of Enforcement Vs Rohit Tondon etc.			Complaint Case (PMLA)			45, 3 & 4 of PMLA Act 2002	10	Former MLA	Initial Institution 25.02.2017 Received in this court on 17.07.2025	25.02.2017	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		--		--	Within one year from the date of framing charge
---	Misc. App	-	-	-	-	-	-	-				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Matter received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 17(Seventeen) accused in this matter. 2.) The matter is at the stage of arguments on charge. 3.) Matter was taken up on four (4) dates in this month. 4.) Opening submissions on the aspect of charge were advanced by the Id. SPP for the ED. Matter is listed with connected matter for further submissions on behalf of the ED.	-	Matter has been received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025. The complete trial court record is awaited.



VISHAL GOGNI
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

Sl No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
24	DLCT11-000240-2024 CBI Vs Unknown Official (Air India)				Closure Report		U/s 7 of PC Act , R/W 120-B of IPC	-	Former MP	Initial Institution Date: 19.03.2024 Matter received in this court on 02.09.2025	--
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined				
	---	Consideration	—	—	—	—	—	—	—	---	---

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) Fresh closure report received by way of transfer in the month of September 2025. 2) Matter has been fixed for consideration.	-	--



VINHAL COGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report			Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
25	DLCT11-001272-2024 State Vs Ritik @ Peter etc		Sessions Case			U/s 3 and 4 MCOCA 1999& 25/54/59 Arms Act		12	Former MLA	Initial Institution Date: 26.12.2024 Matter received in this court on 06.09.2025	24.02.2025	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.	
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined					
---	M.App	198	—	—	—	—	—	—	--	--	Within a year from the date of framing charge in the concluding chargesheet	

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) Fresh closure report received by way of transfer in the month of September 2025. 2) There are Twelve (12) accused in this matter. 3) The matter was taken up on Four (4) dates in this month. 4) On the first two dates the Ld. SPP submitted that the processing of the Supplementary charge sheet was at advanced stage and will be filed within a week. 5) Fourth Supplementary charge-sheet was filed by the IO in this month. 6) Eight (8) misc. applications were taken up and disposed of in this month.	-	Fourth Supplementary charge sheet has been filed in this month.



VISHAL GARG
Additional Session Judge
Special Judge (PC-Act), (CDD)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
26	DLCT11-000922-2025 Kirip Chaliha Vs State & Ors.	Criminal Revision			438 of BNSS	2	Former MP	15.09.2025	--		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined				
---	Misc. App	-	-	-	-	-	-	-	-	-	Within three months

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) Fresh matter received by way of assignment in the month of September 2025. 2) Matter was taken up on two dates in this month. 3) On the last date the notice to respondent no 3 was received unexecuted. Directions were passed for issuing fresh notice to respondent no 3 to be served through the IO.	-	--

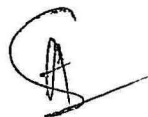
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VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBT)-24
Rouse Avenue District Court
New Delhi

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
27	DLCT11-000959-2025 Yogeshwar Dayal Sharma Vs State	Criminal Revision			U/s 438 r/w Section 440 BNSS	-	Former MP	23.09.2025	--		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined				
---	Arguments	-	-	-	-	-	-	-	--	--	Within three months

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) Fresh closure report received by way of transfer in the month of September 2025. 2) Matter has been fixed for arguments.	-	--



To,

The Ld. Principal District & Sessions Judge,
Rouse Avenue District Court,
New Delhi.

पारस दलाल
PARAS DALAL

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01

Additional Chief Judicial Magistrate-01

गड्डर रोड न्यू जिला न्यायालय, नई दिल्ली

Rouse Avenue District Courts, New Delhi

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.24.

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).

Respected Madam,

It is submitted that the requisite information is being furnished as under:-

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs FOR THE MONTH OF SEPTEMBER 2025.

- | | |
|--|--------------------|
| 1. Name of the Presiding Officer | : Sh. Paras Dalal |
| 2. Designation | : ACJM-01 |
| 3. Date since which posted in the Court | : 26.10.2024 (A/N) |
| 4. Total number of cases pending on the first day of the month | : 21 |
| 5. Number of cases disposed in the month with details i.e. | : 02 |
| 6. Number of cases pending on the last day of the month: | : 19 |

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01

Additional Chief Judicial Magistrate-01

गड्डर रोड न्यू जिला न्यायालय, नई दिल्ली

Rouse Avenue District Courts, New Delhi

CNR No. and Case Title	Nature - whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge	Present stage of the case	Details of prosecution witness	Statement of accused whether recorded or not	Details of defence witness	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal the said case(s)
									Witness cited	Witnesses examined	Defence witness examined							
CNR No. DLCT12-000241-2019 & Ct Case-22/19 SMRITI ZUBIN RANI VS SANJAY NIRUPAM	Criminal (Complaint Case)	499/500 IPC	1	Former MP	04/01/13	08/01/13	19/12/13	Further Proceedings	--	--	--	--	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	Ld. Proxy counsel for accused submitted that stay by Hon'ble Supreme Court Still continuing. Put up for further proceedings on 06.10.2025	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated.	Stayed by Hon'ble Supren Court S.L.P (CR.L) 3477/2019, 3429/2019 (I C), Vide order dated 22/04/19

CNR No. DLCT12- 001394- 2019 & Ct Case- 64/19 SANJAY NIRUPA M VS SMRITI ZUBIN IRANI	Crimin al (Comp laint Case)	499/500 IPC	1	Sitting MP	15/10/13	22/10/13	--	Further Procee dings	--	--	--	--	--	--	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C) Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	Ld. Proxy counsel for accused submitted that stay by Hon'ble Supreme Court Still continuing. Put up for further proceedings on 06.10.2025	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated.	Stayed by Hon'ble Supren Court S.L.P (CR.L) 3477/2019, 3429/2019 (I C), Vide order dated 22/04/19
CNR No. DLCT12- 000017- 2021 & Ct Case 2/2021 CHHAIL BIHARI GOSWA MI VS SATYEN DER JAIN & OTHERS	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500/ 34/120- B IPC	5	Sitting MLA / Sitting MP	21/01/21	27/01/21	17/11/22	Re-list the matter for receipt of further directi ons/ord er from the Hon'bl e Delhi High Court	8	--	--	--	--	--	--	Yes, Vide Order Dated 14/12/23, continued on subsequent dates and lastly on 06.05.2025	Subject to decision on the petition U/s 482 Cr.P.C pending before the Hon'ble High Court of Delhi or vacation of stay order.	Applications moved on behalf of applicant Ms. Atishi Marlena seeking no objection for renewal of the applicant/accused's passport. Time sought by complainant to file reply the application. Fixed for filing of reply/arguments/consid eration/order on 06.10.2025. Stay on the proceedings by Hon'ble High Court of delhi is still continuing. Put up for 20.11.2025 for receipt of further order from Hon'ble High Court.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by the Hon'ble Hi Court and interim st against trial.

CNR No. DLCT12- 000052- 021 & Ct Case 15/2021 KAILAS H SAHLOT VS /IJENDR A GUPTA	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/501 IPC	1	Sitting MLA	28/08/20 21	01/09/21	--	Further procee ding/di rection	6	--	--	--	--	--	Stayed by Hon'ble High Court in CRL.M.C. 2964/2021, vide order dated 24/11/21	Yes, Vide Order Dated 05.02.24, continued on subsequent dates and lastly on 21.05.2025	Subject to vacation of stay.	Proxy counsel for accused stated the next date of hearing before Hon'ble Delhi High Court is 19.01.2026 and the interim order have been continued. Matter fixed for further proceedings/directions on 28.01.2026.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by Hon'ble High Court in CRL.M.C. 2964/2021, vide order dat 24.11.21 and continued vi Orders dated 05.02.2024 10.04.2024, 18.07.2024 07.10.2024, 31.01.2025 at lastly on 21.05.2025.
CNR No. DLCT12- 000094- 022 & Cr Cases 17/2022 STATE VS RIPUL VERMA @ VIPUL & ORS FIR NO. 834/21, P.S. SHALIM AR BAGH	Crimin al (State Case)	323/354/ 506/509/ 34 IPC	7	Sitting MLA	(Original Date of Institution = 28/05/22) (Date on which case is received / Institute d in this court = 06/09/22)	22/08/22	27/04/2 3 & 10/08/2 3 (Modified Charge Framed)	Final Argum ents	21	10	11	--	--	--	5.06.25	Earlier, there were directions of the Hon'ble High Court of Delhi to post the matter subsequent to date fixed therein. However, is no such directions were passed.	03.09.2025	Case Disposed off on 03.09.2025. Accused Acquitted.	Efforts made to list matter every week. Unnecessary adjournments are avoided and all efforts are made to dispose off case.	Disposed off on 03.09.202

अतिरिक्त मुख्य न्यायिक उपायधिकारी-01
Additional Chief Judicial Magistrate-01
राउस एवेन्यू, नया दिल्ली
Rouse Avenue District Courts, New Delhi

CNR No. DLCT12- 000112- 2022 & Cr Cases 19/2022 STATE VS KULDEE P KUMAR & ORS FIR NO. 413/21, P.S. KALYAN PURI	Crimin al (State Case)	188 IPC	5	Sitting MLA	26/09/22	26/09/22	20/10/2 2	Receip t of directi ons from the Hon'bl e High Court of Delhi/ Further procee ding	4	--	1	--	--	--	--	Stayed by Hon'ble High Court qua accused Kuldeep Kumar in CRL.M.C. No. 5853/2022, vide order dated 10/11/22 and qua other accused persons in CRL.M.C.6910 /2022 & Crl.M.A.26781/ 2022, vide order dated 19/12/22	Yes, Vide order dated 11.10.23, and on subsequent dated and lastly on 17.03.2025	Subject to vacation of stay.	It is stated by ld. Counsels that interim stay has been extended by Hon'ble High court of Delhi, where next date of hearing is 19.11.2025. Matter is fixed for 03.12.2025.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by Hon'ble Hi Court qua accused Kulde Kumar in CRL.M.C. No 5853/2022, vide order dai 10/11/22 and Vide interim ord dated 15/02/24, 27/05/ 12.07.24, 26.11.24 a 17.03.2025 and 24.07.20 interim order have be continued till NDOH i 19.11.2025. Now the n date of hearing here 03.12.2025.
CNR No. DLCT12- 000122- 2022 & CT Cases 11/2022 RAVIND ER KUMAR VS DURGES H PATHAK & ANR	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500 IPC	2	Sitting MLA	(Original Date of Institution = 15/01/21) (Date on which case is received / Institute d in this court = 28/10/22)	19/01/23	26/04/2 3 & 29/04/2 3	Receip t of order, if any/ cross examin ation of CW1	2	--	--	--	--	--	--	Yes until 09.12.2024	Yes, Vide order dated 20.12.23 & 02.04.24, 10.09.2024 and 20.02.2025	Subject to vacation of stay.	Complainant side seeks more time to move appropriate application for substitution of LR of the complainant. Interim orders of Hon'ble High Court are to be continued. Matter fixed for receipt of order, if any/compliance/consid eration on 27.10.2025.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Vide order dated 09.11.2023, revision petition preferred accused/ petitioner against summoning order was dismis by the Ld. ASJ/Spl. Judge (Act) CBI-24 (MPs/MI Cases), RADC, ND. Furtl both the Ld. Counsels submit that vide order dated 20.12.20 in CRL.M.C. No. 9255/23 CRL.M.A. No. 34587/23 of Hon'ble High Court of De where the summoning or dated 19.01.2023 has b challenged and order da 20.12.2023 both the parties h been given liberty to seek adjournment before this Ct till the next date of heari This interim order v reiterated in order da 02.04.24, 10.09.24 and lastly 20.02.25. The next date hearing is now 04.12.2025 Hon'ble High Court of De Now the matter is listed bef this court on 27.10.2025..

CNR NO. DLCT12- 000099- 2023 & CR CASES 7/2023	STATE VS KULDEE P KUMAR & ORS, FIR NO. 372/21, P.S. GHAZIPUR	Criminal (State Case)	188/34 IPC	3	Sitting MLA	(Original Date of Institution = 21/10/21) (Date on which case is received / Institute d in this court = 07/07/23)	10/12/21	28/08/23	Matter is re- listed for purpos e fixed	4	--	--	--	--	--	Stayed by Hon'ble High Court of Delhi in CrI.MC No. 7326/2023, vide order dated 11.10.2023.	Yes, Vide order dated 15.02.24, 12.07.24 , 26.11.24, 17.03.2025	Subject to vacation of stay.	It is stated by ld. Counsels that interim stay has been extended by Hon'ble High court of Delhi, where next date of hearing is 19.11.2025. Matter is fixed for 03.12.2025.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by Hon'ble High Court of Delhi in CrI.MC No. 7326/2023, vide orde dated 11.10.2023, dated 15/02/2024, 12.07.2024. 26.11.24 and 17.03.2025 interim orders have beer continued till 19.11.2025 Now the next date of heari here is 03.12.2025.
CNR No. DLCT12- 000177- 2023 & CR Cases 12/2023	STATE VS AMANAT ULLAH KHAN FIR NO. 272/2020, P.S. Shaheen Bagh	Criminal (State Case)	186/189/ 353/506 IPC	1	Sitting MLA	30.10.23	31.03.24	02.08.24	PE	19	-	9	-	-	-	-	No	December 2025	PW 9 cross examined and discharged. Witness cited at serial no. 10 summoned. Exemption sought from personal appearance. Fresh summon issued to the witness for 28.10.2025	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels.	Witnesses to be examin was busy in Navrati di arrangements, whc appearance requires repea summons.

CNR No.
DLCT12-
000038-
2024 &
JT Cases
02/2024

DIRECTOR
RATE OF
ENFORCEMENT
(E.D.)
Vs
ARVIND
KEJRIWAL

Criminal
Complaint
Case)

200
Cr.P.C.
r/w/s
174 IPC

1

Sitting
MLA

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Matter was fixed for recording of statement of accused. Accused appeared through VC and has answered the questionnaire provided. Statement of accused u/s 313 Cr.PC duly signed by accused is filed, taken on record. Accused has opted to lead defence evidence and was directed to file list of witness with advance copy to the opposite side. Accused side has made request alongwith list of defence documents to examine only one witness i.e. Ahlmad of court of Ld. Spl. Judge CBI-09 RACC, with relevant record. Reply filed by complainant, taken on record. Copy supplied. Arguments heard on prayer for submitting list of defence witness/documents. Matter be fixed for clarifications, if any/order on 04.10.2025.

Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.

Dates are taken by both side for non-availability complainant's witness or personal request of counsel for accused.

अतिरिक्त मुख्य न्यायाधीश-01
Additional Chief Judicial Magistrate-01
राज्य प्रदेन जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

CNR No.
DLCT12-
000082-
2024 &
CT Cases
04/2024

DIRECTO
RATE OF
ENFORC
EMENT
(E.D)
Vs
ARVIND
KEJRIWA
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Crimin
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Cr.P.C.
r/w/s
174 IPC

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Sitting
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30.11.2025

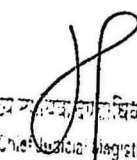
Matter was fixed for recording of statement of accused. Accused appeared through VC and has answered the questionnaire provided. Statement of accused u/s 313 Cr.PC duly signed by accused is filed, taken on record. Accused has opted to lead defence evidence and was directed to file list of witness with advance copy to the opposite side. Accused side has made request alongwith list of defence documents to examine only one witness i.e. Ahlmad of court of Ld. Spl. Judge CBI-09 RACC, with relevant record. Reply filed by complainant, taken on record. Copy supplied. Arguments heard on prayer for submitting list of defence witness/documents. Matter be fixed for clarifications, if any/order on 04.10.2025.

Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date in advance and they are summoned accordingly.

Dates are taken by both side for non-availability complainant's witness or personal request of coun for accused.

अतिरिक्त मुख्य न्यायिक हिराधिकारी -01
Additional Chief Judicial Magistrate-01
राजस्थान जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

CNR No. DLCT12- 000298- 2024 & CT Cases 18/2024	Crimin al Compl aint Case)	210 (1) (a) BNSS r/w/s 223 BNSS & 208 BNS	1	Sitting MLA	19.10.24	20.1.25	-	Matter be fixed for clarific ation, if any/ filing of written submis sion	1	-	-	-	-	-	-	-	-	-	December 2025	Both sides are yet to file written submission. Fixed for clarification/filing of written submission on 10.10.2025 with connected matter.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Dates are taken by both side for non-availability complainant's witness or personal request of coun for accused.
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 अतिरिक्त न्यायाधीश/अतिरिक्त न्यायाधीश-01
 Additional Judge/Judge-01
 गणेश नगर, नया दिल्ली
 Rouse Avenue District Courts, New Delhi

CNR No. DLCT12- 000062- 2025 & CT Cases 06/2025	SATYEND AR JAIN VS. KARNAIL SINGH & ANR.	Crimin al Compl aint Case)	210(1) and 223 of BNSS and u/s 356 r/w/s 3(5) BNS	2	Sitting MLA	06.02.25	02.06.25	-	Pre- Sum oning Eviden ce	3	-	2	-	-	-	-	-	-	28.02.2026	Application on behalf of the complainant for summoning of witness for examination u/s 348 of BNSS filed same is allowed. last opportunity given to file PF for summoning witness as per application. Matter be fixed for pre summoning evidence on 30.10.2025 One last opportunity also granted to the complainant side to seek instructions if proposed witness at serial no. 3 of list of witnesses would be produced before court.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Fresh case has been received by way of assignment February 2025. sir 02.06.2025 matter is on I summoning evidence complainant seeki adjournment.
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 अतिरिक्त मुख्य न्यायाधीश, टि.डी.ओ. - 01
 Additional Chief Judicial Magistrate-01
 गौरीगढ़ न्यायालय, नई दिल्ली
 Roopare Avenue District Courts, New Delhi

CNR No. DLCT12- 000150- 2025 & CT Cases 13/2025	Crimin al Compl aint Case)	223 of BNSS and u/s 356 (1) and 356(2) BNS	1	Sitting MP	19.05.25	-	-	Further argume nts on applica tion.	2	-	-	-	-	-	-	-	-	30.11.2025	Memo of appearance and Rejoinder application no. 3 filed on behalf of complainant, taken on record. Arguments advanced and concluded on IA no. 2, and IA no. 3. Matter fixed for clarifications, if any/order on IA no. 3 and on IA no. 2 on 08.10.2025	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Fresh case has been receiv by way of assignment May 2025.
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 अतिरिक्त मुख्य न्यायाधिकारी - 01
 Additional Chief Judicial Magistrate-01
 राउस एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

CNR No. DLCT12- 000207- 2025 & CRCases 15/2025	STATE Vs AMANAT ULLAH KHAN @ ORS.	FIR No. 95/25 PS JAMIA NAGAR	Crimin al (State Case)	223(A)/ 3(5) of BNS & 126 R.P. Act	07	Sitting MLA	11.07.25	-	-	Put up for	08	-	-	-	-	-	-	-	-	-	Case disposed off as Sine-Die 10.09.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	Case disposed off as Si Die on 10.09.2025
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CNR No. DLCT12- 1000258- 2021 & CCCases No. 05/2021	DELHI JAL BOARD AND ANR. Vs ADESH GUPTA	PS DBG ROAD	Crimin al (Comp laint Case)	499,500 IPC r/w 34 IPC	04	Sitting MLA	18.03.21	06.04.21	18.11.21	Further Procee dings	09	-	04	-	-	-	-	Stayed by Hon'ble High Court of Delhi vide CRL. M.C. 3185/2021 & CRL. M.A. 19657/2021	Yes vide order dated 08.12.2021	Subject to vacation of Stay	Matter received by way of transfer Vide order no. Cases transfer/CBI/RADC/ Gaz./2025/7989- 8010/D dt. 23.08.2025 Matter was fixed for 0909.2025. matter has been re-notified on 20.01.2026 in Hon'ble High Court of Delhi as per order dt. 02.09.2025 received through e-mail. Put up for 28.01.2026.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	Matter received by way transfer in the month August Stayed by Hon'ble Hi Court of Delhi vide CR M.C. 3185/2021 & CRL. A. 19657/2021
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अतिरिक्त मुख्य न्यायाधीश-01
Additional Chief Judicial Magistrate-01
राउर एवेन्यू निली बंगला, नई दिल्ली
Rouse Avenue District Courts, New Delhi

CNR No. DLCT12- 00057- 2021 & CR Cases No. 37/2022 CBI Vs ARVIND KHANN A PS CBI ACU-I	Crimin al (Comp laint Case)	01	Former MLA	28.02.20	09.06.22	-	Further Procee dings	17	-	08	-	-	-	-	Stayed by Hob'ble High Court of Delhi vide CRL. M.C. 6614/2022	Yes vide order dated 08.12.2021	Subject to vacation of Stay	Matter received by way of transfer Vide order no. Cases transfer/CBI/RADC/ Gaz./2025/7989- 8010/D dt. 23.08.2025 NDOH- 24.11.2025	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose case expeditiously.	Matter received by way transfer in the month August Stayed by Hob'ble Hi Court of Delhi vide CR M.C. 6614/2022
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 अतिरिक्त मुख्य न्यायाधीश, न्यायाधीश-01
 Additional Chief Judicial Magistrate-01
 राउड एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

CNR No. DLCT12- 000215- 2019 & CT Cases No. 15/2019	VIKAS SANKRI TYAYAN @ VIKS PANDEY Vs ARVIND KEJRIW AL	(Com plaint Case)	500 IPC	01	Former CM	05.03.19	01.05.19	-	Further Procee dings	02	-	08	-	-	-	-	Stayed by Hob'ble Supreme Court of India till further orders	Yes	Subject to vacation of interim order in SLP (CRL) No. 2413/2024 pending before the Hon'ble Supreme Court.	Application IA no. 2 for clarification of the order dated 06.06.2025 allowed. Put up on 16.10.2025 for awaiting further orders of the Hon'ble Supreme court of India.	Short dates given and no unnecessary adjournments are being given. Further efforts are made to dispose of case expeditiously.	Matter received by way transfer in the month August Stayed by Hob'ble Supre Court of India till furti orders.
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 Addl. and Chief Judicial Magistrate-01
 गुरु अरविन्द किरा न्यायलय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

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(Com plaint Case)	175 (3) BNSS	01	-	28.08.25	-	-	Consid eration	-	-	-	-	-	-	-	-	-	-	Matter was listed on 04/09/2025 application for amended memo or parties and appointment letter of the counsel filed, taken on record. Complainant directed to supply copy of complaint alongwith the application and coloured copy of photos to sent to the SHO. Put up for filing of report and consideration on 09.10.2025	-	Fresh case received by w of assignment on 28.08.20
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Forwarded Please:-

अतिरिक्त मुख्य न्यायाधिकारी - 01
Additional Chief Judicial Magistrate-01
राज्य तहसील न्यायालय, नई दिल्ली
Rajshahi District Court, New Delhi

To,

The Ld. Principal District & Sessions Judge cum Special Judge (PC Act) (CBI),
Rouse Avenue District Courts,
New Delhi.

Sub.: Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assembly (MLAs).

Ref. : No. MP/MLAs/RACC/Gaz./2024/298D-307D dated 12.01.2024.

Respected Ma'am,

In reference to the above captioned letter and subject, kindly find enclosed herewith the requisite information in the prescribed proforma for the month of SEPTEMBER, 2025.

Yours faithfully,


(NEHA MITTAL)
ACJM-03/RADC,

New Delhi/27.09.2025
अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
Additional Chief Judicial Magistrate-03
राउज़ एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs
REPORT FOR THE MONTH OF SEPTEMBER, 2025

1. Name of Presiding Officer: **MS. NEHA MITTAL**
2. Designation: **ACJM-03, RADC, NEW DELHI**
3. Date Since which posted in the Court: **26-10-2024 (Afternoon Session)**
4. Total number of cases pending on the first day of the month: - **20**
5. Number of cases disposed in the month with details i.e. conviction, acquittal, discharge or acceptance of closure report, etc. : **02**

CR Cases 09/2025 STATE VS SWATI MALIWAL JAIHIND ACQUITTED on 03.09.2025

CR Cases 03/2025 STATE VS MANJEET SINGH & Ors. ACQUITTED on 23.09.2025

6. Number of cases pending on the last day of the month: - **19**

Sr. No	CNR No. and Case Title	Nature – whether state case , complaint case or closure report.	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/ MLA	Date of Institution	Date of taking cognizance	Date of framing of charge	Present Stage	Details of Prosecution witnesses			Statement of accused – whether recorded or not ?	Details of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give details	Whether any interim orders are existing in the matters	Expected date of disposal of case.	Short summary of the work done in the said case (s) during the month	Action Plan formulated and the steps taken for expeditious disposal of the said case (s)	Specific reasons, if any causing delay in disposal of the said case (s)
										Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined							



1	CR NO 17/2019DL CT-12- 000141- 2019 STATE Vs SOMNATH BHARTI & ORS	Stat e Cas e FIR NO 76/2 014	323/354 /354C/1 53A/14 7/149/4 52/186/ 353/356 /143/15 2/506/5 09/427/ 341/342 /34 IPC	18	Sitting MLA	29.09.14	16.07.16	17.07.18	Defenc e evidenc e	45	13	32	Yes	30	25	No	No	No	By Septem ber, 2025	<u>On 03.09.2025</u> DW-21, 22, 23 and 24 were examined and cross-examined & discharged. Witness mentioned in Para 3F & 4 were summoned on filing of PF for 12.09.2025 . <u>On 12.09.2025</u> DW-25 is examined, cross examined and discharged. Bailable warrant were issued against Ins. Virender Jain for Rs. 5000/- with one surety was issued through SHO for 26.09.2025 . <u>On 26.09.2025</u> DW-26 is examined in chief, cross- examined & discharged. DW Nizammudin be summoned through concerned SHO for NDOH on filing of PF. Put up for DE_on 13.10.2025 .	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	30 witness s have been cited as defence witness out of which 18 witness s have been examine d.
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2	CR NO 4/2024 DLCT-12- 000085- 2024 STATE VS RITABRAT A BANERJEE & ORS	Stat e Cas e FIR NO 57/2 013	186/353 /332/14 7/149/3 4 IPC	6	Former MP	08.04.16	30.08.17	-	Charge	20	-	-	-	-	-	-	No	No	Within one year, if the parties fail to get the FIR quashe d in pursua nce of their settle ment.	<u>The matter was not listed in September 2025.</u> On the last date of hearing, it was submitted by Ld. Counsel for accused No.1 that the quashing petition has been filed before the Hon'ble High Court of Delhi and the NDOH is 04.11.2025. Accordingly, matter was adjourned for 10.11.2025.	No adjournm ent shall be granted in the aforesaid cases unless under compellin g circumsta nces. The court shall fix short dates in the matter not more than a week. The witness having similar roles during investigat ion be called on the same day for examinati on in order to expedite the trial. As far as	There is possibilit y of the present matter being quashed as the parties have settled the case.
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																				possible, and applicabl e use Section 294 Cr.PC for admissio n of document s.		
3	CT NO 03/2023 DLCT-12-000039-2023 GAJENDER SINGH SEKHAWAT VS ASHOK GEHLOT	Compl aint Cas e	500 IPC	1	Former CM	04.03.23	04.03.23	—	Argum ents on framing of Notice and argume nts on applicat ion U/s 91 CrPC	2	—	4	—	—	—	—	Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in CrI M.A No 35172/2023 & CrI M.C. No	Yes	--	<u>The matter was not listed in September 2025.</u> Vide order dated 26.03.2025 passed by Hon'ble High Court of Delhi, interim order of stay has been continued till next date of hearing i.e. 06.10.2025 in the High Court of Delhi. Accordingly, matter was adjourned for further proceedings to 17.10.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly..	Directio ns have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in CrI M.A No

																	9402/2023					35172/2023 & Crl M.C. No 9402/2023
4	CR NO 12/2022 DLCT-12-000073-2022 STATE Vs VASU RUKHAR & ORS	State Case FIR NO 200/22	143/147/149/186/188/332/353 IPC & 3 PDPP ACT	30	Former MP	21.07.22	19.10.22	--	Arguments on Charge /further proceedings	41	--	--	--	--	--	--	Yes, Proceedings Stayed by Hon'ble High Court in Crl M.A No 11549/2023 & Crl M.C. No 3077/2023	Yes	Subject to order of Hon'ble High Court of Delhi where the matter is listed for 03.04.2024.	<u>On 20.09.2025</u> The present matter has been stayed by the Hon'ble High Court of Delhi and NDOH therein is 20.01.2026. Copy of order dated 10.09.2025 was placed in the file. Matter stands adjourned to <u>31.01.2026</u> .	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Proceedings Stayed by Hon'ble High Court in Crl M.A No 11549/2023 & Crl M.C. No 3077/2023
5	CT NO 17/2019 DLCT-12-000221-2019 IMRAN HUSSAIN VS VIJENDER GUPTA & ORS	Complaint Case	499/500/35 IPC	3	Sitting MLA	07.08.18	13.09.18	18.11.20	Miscellaneous Appearance	3	--	3	--	--	--	--	Yes, Proceedings Stayed by Hon'ble High Court in Crl MC No 833/2021	Yes	Subject to the outcome of Crl MC NO 833/2021 pending in the Hon'ble High	<u>The matter was not listed in September 2025.</u> The present matter has been stayed by Hon'ble High Court and NDOH is 02.12.2025 before the Hon'ble High Court of Delhi. The matter is now listed	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made	Proceedings Stayed by Hon'ble High Court in Crl MC No 833/2021

																		Court of Delhi.	for 11.12.2025.	to dispose of case expeditiously.		
6	CT NO 13/2019 DLCT-12-000211-2019 SATYEND AR JAIN Vs MANJINDER SINGH SIRSA & ORS	Complaint Case	499/500/501/502/34 IPC	3	Former MLA	29.05.17	03.06.17	03.07.19	Miscellaneous Appearance	3	-	3	Yes	5	5	22.12.20	Yes, Proceedings Stayed by Hon'ble High Court in Crl M.C. No 1746/2021	Yes	Subject to outcome of Crl MC No 1746/2023 pending in the Hon'ble High Court of Delhi.	On 20.09.2025 The present matter has been stayed by Hon'ble High Court of Delhi and NDOH is 15.01.2026 before the Hon'ble High Court of Delhi. Copy of order dated 15.09.2025 was placed in the file. The matter is now listed for 23.01.2026.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Proceedings Stayed by Hon'ble High Court in Crl M.C. No 1746/2021
7	CT NO 18/2019 DLCT-12-000225-2019 DR SUBRAMANIAM SWAMY Vs SONIA GANDHI & Ors	Complaint Case	403/406/420/120b IPC	7	Sitting MP	14.02.13	12.07.13	-	PE	2	--	--	-	-	-	-	Yes, Proceedings Stayed by Hon'ble High Court in Crl MC No 578/2021	Yes	Subject to the outcome of Crl MC No. 578/2021 pending in Hon'ble High Court of Delhi.	The matter was not listed in September 2025. The present matter has been stayed by the Hon'ble High Court of Delhi and NDOH therein is 08.10.2025. The matter stands adjourned for 18.10.2025.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case	Stayed by Hon'ble High Court in Crl MC No 578/2021

																		Delhi.		expeditio usly.		
8	CR NO 2/2019 DLCT-12- 000017- 2019 STATE Vs AMANATU LLAH KHAN & ORS	Stat e Cas e FIR NO 54/2 018	186/353 /332/34 2/323/5 04/506 (ii)/120 B/109/1 14/149/ 34/36 IPC	13	Sitting MLA	13.08.18	18.09.18	-	Charge (Order on charge already passed)	71	-	-	-	-	-	-	In W.P. (Crl) No 3559/2018 , Hon'ble High Court has directed that the Trial Court will refrain from Proceedin g further, after passing Order on Charge. Next date of hearing before Hon'ble High Court of Delhi is 11.03.202 5	Yes	Subject to the order of Hon'bl e High Court, where the matter is listed for 22.05.2 024.	<u>On 26.09.2025</u> The present matter has been stayed by the Hon'ble High Court of Delhi and NDOH therein is 26.02.2026. The matter stands adjourned for 07.03.2026.	hort dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	In W.P. (Crl) No 3559/201 8, Hon'ble High Court has directed that the Trial Court will refrain from Proceedi ng further, after passing Order on Charge.

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9	CT-23/2019 DLCT-12- 000249- 2019 RAJIV BABBAR Vs SHASHI THAROOR	Compl aint Case	499/500 IPC	1	Sitting MP	03.11.18	21.01.19	-	Arguments on Notice U/S 251 CrPC	7	-	--	-	-	-	-	Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.12360/ 2024	Yes	Subject to the outcom e of by the Hon'bl e Supre me Court in the matter bearing SLP no.123 60/202 4	On 19.09.2025 Present matter has been stayed by Hon'ble Supreme Court. The tentative date of hearing before the Hon'ble Supreme Court of India is 28.10.2025. Copy of order dt. 15.09.2025 has been placed in file. Matter is adjourned for 06.11.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Stayed by Hon'ble Suprem e Court
10	CT NO 10/2019 DLCT-12- 000193- 2019 SIDDHART HA SINGH Vs PINAKI MISHRA	Compl aint Case	499/500 IPC	1	Sitting MP	15.03.19	15.03.19	--	Framin g of Notice U/S 251 CrPC	1	--	1	---	---	---	---	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2595/2019	Yes	Subject to the outcom e of Crl MC No. 2595/2 019 pendin g in Hon'bl e High Court of Delhi.	On 15.09.2025 The matter has been stayed by the Hon'ble High Court of Delhi vide order dated 08.09.2025 and NDOH before the Hon'ble High Court is 22.01.2026, accordingly matter is adjourned for 29.01.2026 , awaiting for further order of Hon'ble High Court of Delhi.	Short dates will be given and no unnecess ary adjourmm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Stayed by Hon'ble High Court in Crl MC No 2595/201 9

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11	CT NO 11/2019 DLCT-12-000195-2019 SIDDHART HA SINGH Vs PINAKI MISHRA	Compl aint Case	499/500 IPC	1	Sitting MP	17.12.18	15.01.19	-	Framin g of Notice U/S 251 CrPC	1	-	--	-	-	-	-	--	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2617/2019 & MA No 10470/2019	Yes	Subject to the outcom e of Crl MC No. 2617/2 019 & MA No 10470/ 2019 pendin g in Hon'bl e High Court of Delhi.	<u>On 15.09.2025</u> Matter has been stayed by the Hon'ble High Court of Delhi vide order dated 14.05.2025 and NDOH before the Hon'ble High Court is 22.01.2026, accordingly matter is adjourned for 29.01.2026 , awaiting for further order of Hon'ble High Court of Delhi.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Stayed by Hon'ble High Court in Crl MC No 2617/2019 & MA No 10470/2019
12	CT NO 44/2019DL CT-12-001167-2019 VIJENDER GUPTA Vs ARVIND KEJRIWAL AND ANR	Compl aint Case	499/500 IPC	2	Former CM	06.06.19	06.06.19	01.08.19	CE	6	-	--	-	-	-	-	--	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 6508/2019	Yes	Subject to the outcom e of Crl MC No. 6508/2 019 is pendin g in Hon'bl e High Court of Delhi.	<u>On 01.09.2025</u> IA 01/2025 had been filed on behalf of accused seeking clarification of order dated 06.06.2025. The present application stood disposed off as withdrawn. <u>On 02.09.2025</u> Interim order of stay of proceedings in this matter had been continued by the Hon'ble High Court	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Stayed by Hon'ble High Court in Crl MC No 6508/2019

																			of Delhi vide order dt. 25.08.2025 and NDOH therein is 30.01.2026. Put up on 09.02.2026 for awaiting further order of the Hon'ble High Court of Delhi.			
																			<u>On 03.09.2025</u>			
																			IA 01/2025 had been filed on behalf of Accused Arvind Kejriwal for seeking permission to travel abroad. The said application was disposed off on 03.09.2025. Permission was given to the Accused to depart from India.			
13	CT NO 25/2021 DLCT-12- 000089- 2021 AAM AADMI PARTY VS VIJENDER GUPTA	Co mpl aint Cas e	499/ 500/ 504 IPC	1	former MP	13.12.21	15.12.21	--	Misc./ Appear ance (Order on Summ oning passed on 29.06.2 022)	6	-	5	-	-	-	-	The petition regarding quashing of summoni ng order passed by this court is pending before the Hon'ble High Court and	Yes	Subject to the outcom e of Crl MC No. 3467/2 022 pendin g in Hon'bl e High Court of Delhi.	<u>The matter was not listed in September 2025.</u> The matter has been stayed by Hon'ble High Court of Delhi & NDOH is 26.11.2025. Matter was adjourned for further proceedings on 05.12.2025 for awaiting further orders of Hon'ble High Court of Delhi.	Short dates will be given and no unnecess ary adjourm ent shall be granted. Further all efforts are made to dispose of case expeditio	There is no stay on the proceedi ngs before this court, however , exempti on from appeara nce has

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usly.

been granted to the accused through duly authorized counsel. Stayed by Hon'ble High Court of Delhi in CrI MC No 3467/2022. Only interim relief that has been granted to the accused is that he shall be granted exemption from appearing through duly

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																						authoriz ed counsel.
14	CR/16/2024 CNR NO DLCT12-000371-2024 STATE Vs YOGENDER CHANDOLIA	State case	210(1) / 223 IPC	2	Sitting MP	07.12.24	17.10.23	03.05.25	Prosecution Evidence	17	-	-	not	-	-	-	-	-	-	<u>On 09.09.2025</u> PW-1 was partly examined and bound down for NDOH. CT Sonu was summoned and notice issued to Incharge, V-B for NDOH. Put up on 27.09.25. <u>On 27.09.2025</u> Adjournment was sought by Proxy Counsel for accused. Matter is now listed for PE on 15.10.2025.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Sometimes adjournments have to be granted under compelling circumstances due to non availability of the counsels or the accused persons. Filing of miscellaneous applications
15	CT Cases/8/2025 DLCT12-000071-2025	Complaint Case	156(3) Cr.P.C.	3	Former CM	20.12.19			Misc. appearance	-	--	-	-	-	-	-	-	-	30-06-2026	<u>On 27.09.25</u> Status report was filed by the IO and some more time was required to complete the investigation. Put up for filing of further	Short dates will be given and no unnecessary adjournm	Sometimes adjournments have to be granted

	SHIV KUMAR SAXENA Vs ARVIND KEJRIWAL AND ORS.																			status report on 29.10.2025.	ent shall be granted. Further all efforts are made to dispose of case expeditiously.	under compelling circumstances due to non availability of the counsels or the accused persons. Filing of miscellaneous applications
16	CR Cases/5/2025 DLCT12-000078-2025 STATE Vs PRADHUMAN RAJPUT	State Case FIR NO 123/2012	186/353/352/427IPC	1	Sitting MLA	23.12.14	06.04.17	27.05.25	P.E.	18	-	14	-	-	-	-	-	-	-	<u>On 11.09.2025.</u> PW-13 is examined and cross examination has been deferred subject to the cost of 5,000/-to be deposited in the court on the next date. IO Inspector Jag Mohan, SI Suraj Bhan, ASI Mahesh Chand and MHCM be summoned through concerned SHO. Put up for PE on 17.09.2025. <u>On 17.09.2025</u> PW-14 Retd. SI Suraj	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Sometimes adjournments have to be granted under compelling circumstances due to non availability of the counsels or the accused persons. Filing of

																			Bhan is examined , cross-examined & discharged , PW's Insp. Jag Mohan, ASI Mahesh chand and MHCM was summoned through concerned SHO , Put up for PE and payment of previous cost on 25.09.2025 . <u>On 25.09.2025</u> PW 13 Cross was examined and discharged. An app. U/s 311 Cr.P.C./348 BNSS was filed on behalf of prosecution for summoning Dr. Nariender Tackchandani. The said application was disposed off as allowed. Matter is now listed for PE on <u>14.10.2025</u> .		miscellaneous applications	
17	CR Cases/11/2025 DLCT12-000135-2025 STATE Vs AABID &	Criminal State Case	288/304A/34 IPC	02	Former MP	(Original date of institution = 06/01/2024) (Date on which case is received/ Instituted	29.04.2024	-	Miscellaneous Arguments/Clarification	10	-	-	-	-	-	-	-	-	31.03.2026	<u>On 04.09.2025</u> Matter was listed for arguments on application u/s 274 BNSS filed on behalf of A-2 seeking discharge. Part arguments on the	Short dates will be given and no unnecessary adjournment shall be granted.	Case has been received by way of transfer in August 2025

	ANR.					in this court 25/08/2025)													application were heard and matter was listed for remaining arguments on application u/s 274 BNSS on 24.09.2025 at 11:30 A.M.	Further all efforts are made to dispose of case expeditiously.	
																			<u>On 24.09.2025</u> Case file was before Ld. Revisionist Court and Robkar was placed before the undersigned . Accordingly, matter was adjourned for remaining arguments on the application for 10.11.2025 .		
18	CR Cases/06/2025 DLCT12-000080-2025 STATE Vs VIKAS TANWAR & ORS.	Criminal State Case	188/269/147/148/149/427 IPC & 3PDPP Act & 3 Pandemic Act.	04	Sitting MP(One Accused)	(Original date of institution 7/9/2022. (Date on which case is received/institute in this court =25.08.2025)	29.04.23	-	Compliance on behalf of all IO's / Scrutiny of documents.	31	-	-	-	-	-	-	-	31.03.2026	<u>On 08.09.2025</u> Adjournment sought for accused persons for appearance, Put up for compliance u/s 207 Cr.P.C. on 17.09.2025 . <u>On 17.09.2025</u> Compliance u/s 207 Cr.P.C. was done. Matter is listed for arguments on the point of charge on 08.10.2025 .	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Case has been received by way of transfer in August 2025



MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs & MLAs
REPORT FOR THE MONTH OF SEPTEMBER 2025

1. Name of Presiding Officer : SH. VAIBHAV CHAURASIA
 2. Designation : ACJM-04
 3. Date since which posted in the Court : 26.10.2024 (Afternoon)
 4. Total number of cases pending on the first day of the month (as on 01.09.2025) : 20 cases
 5. Number of cases pending on the Last day of the month (as on 30.09.2025) : 22 cases

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी 04
 Additional Chief Judicial Magistrate-04
 कमरा नं. 503 पाँचवा तल,
 Room No. 503, Fifth Floor
 राउज ऐवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

S. No.	CNR No. and Case Title	Nature – whether state case, complaint case of closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/ MLA	Date of institution	Date of taking cognizance	Date of framing of charge	Present stage	Details of prosecution witnesses			State ment of accus ed – whet her recor ded or not?	Details of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give details	Whether any interim orders are existing in the matters	Expected date of disposal of case	Short summary of the work done in the case during the month	Action Plan formulated and the steps taken for expeditious disposal of the case	Specific reasons, if any causing delay in disposal of case
										Wit nes ses cite d	Wit nes ses dro ppe d	Wit nes ses exam in ed		Defen ce witne sses cited	Defe nce with esse s exam in ed							
1.	DLCT12-000220-2024 Misc. CrI. No. 53/24 Mohammad Illas v. State & Ors.	Application for registration of FIR	U/s 175 of BNSS, 2023	7	Three accused persons are Ex-MLAs and one of the accused persons is a sitting MLA	22.08.2024	NA	NA	Misc. appearance	NA	NA	NA	NA	NA	NA	NA	No	No	Matter stayed by Ld. Sessions Court, RACC.	On 02.09.2025 proceedings have been stayed by Hon'ble Sessions Court till 25.09.25 so matter re-notify on 06.10.2025.	Appropriate steps are being taken by giving shortest possible dates for expeditious disposal of the case.	Matter stayed by Ld. Sessions Court, RACC.
2.	DLCT12-001357-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) & ROOP KISHORE MADAN	CT. C NO. 53/2019	U/s 276B R/w 278B AND 278E OF THE IT ACT, 1961	3	One of the accused persons is a sitting MP.	14.02.2019	28.02.2019	--	Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3	--	03 wit nes ses wer e exam in ed in pre-charge evid enc e	Not Recor ded	--	--	--	Yes Vide order dated 26.05.2022, the proceed ings before this Court were stayed by Hon'ble High	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	On 10.09..25, a copy of order dated 03.09.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 16.02.2026. A3 namely Sh. Roop Kishore Madan requested	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

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 Rouse Avenue District Court
 New Delhi

	MADAN										enc e						Hon'ble High Court of Delhi.			namely Sh. Roop Kishore Madan requested for change of surety, fresh Bail Bond furnished same was ordered to be verified from the SHO Concerned and matter was re- notify for 16.10.2025 for the said purpose only.		
5.	DLCT12- 001363-2019, I.T.O. VS. M/S AIMS PROMOTER S PVT. LTD., MALOOK NAGAR	CT. 56/2019	U/S 200 Cr.P.C. R/w 276B/278B/2 78E OF THE IT ACT, 1961 FOR THE FY 2012-13	2	Sitting MP.	19.04.2018	19.04.2018	15.04.2 019	Final argume nts and awaitin g orders of Hon'ble High Court of Delhi	2	--	2	Recor ded	--	02 witn esse s were exa mine d	01.06.202 2	Yes	Yes	Depends upon the order of Hon'ble High Court of Delhi	On 10.09.25, a copy of order dated 03.09.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 16.02.2026. Since, other three connected matters are fixed for 16.10.2025 The matter was re notified on 16.10.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
6.	DLCT12- 001351-2019, MANISH SISODIA VS. MANOJ KR. TIWARI (MP), PARVESH SAHIB SINGH VERMA(MP) , HAS RAJ HANS(MP), HARISH KHURANA, VIJENDER GUPTA(ML A), MANJINDE R SINGH	CT. C. NO. 51/2019	U/S. 499/500/34/3 5 IPC	6	Yes	22.07.2019	22.08.2019	--	Framin g of notice and awaitin g orders of Hon'ble High Court of Delhi	7	--	3 wit nes ses wer e exa min ed in pre- sum mo nin g evid enc e.	Not Recor ded	--	--	--	Yes Vide order dated 23.11.2 023, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes	Depends upon the order of Hon'ble High Court of Delhi	On 15.09.2025, a copy of order dated 09.09.2025 of Hon'ble High Court of Delhi was received through counsel whereby directions have been given for continuation of interim order till the next date of hearing i.e. 18.12.2025. Accordingly, matter was re- notify for 23.12.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

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7.	SIRSA(MLA) DLCT12-001350-2019 ZEE MEDIA CORPORATION LTD. VS. MS. MAHUA MOITRA	CT.C. NO. 50/2019	U/S. 499/500 IPC	1	Former MP	19.07.2019	02.08.2019	10.01.2020	Post notice complainant's evidence and awaiting orders of Hon'ble High Court of Delhi	2	--	2 witnesses were examined in pre-summoning evidence	Not Recorded	--	--	---	Yes	Yes	Depends upon the order of Hon'ble High Court of Delhi	On 13.08.2025, a copy of order dated 11.08.2025 of Hon'ble High Court of Delhi was received through proxy counsel as per next date of hearing before the Hon'ble high court is 20.11.2025. Matter was re-notify for 25.11.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Undertaking given by Ld. Counsel for complainant before Hon'ble High Court of Delhi that he would not examine any witness before the trial court.
8.	DLCT 12 000080-2021 Tajinder Pal Singh Bagga VS Subramanian swamy	CT.C. No. 21/2021	U/s 499 r/w section 500 IPC	1	Former MP	16.11.2021	01.12.2021	--	Framing of notice and awaiting orders of Hon'ble High Court of Delhi	4	--	4 witnesses were examined in pre-summing evidence	Not Recorded	--	--	---	Yes	Yes	Depends upon the order of Hon'ble High Court of Delhi	On 30.08.2025 Counsel of both parties submitted that the Hon'ble High Court has re-notified matter for 05.12.2025 the reader of the court also verified the same from the official website of Hon'ble High Court of delhi. Matter was re-notify for 12.12.2025	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

9.	CNR No. DLCT12- 000074-2022, State Vs. Hidayatullah & Ors	Cr.C.No.13/22	186/353/34 IPC	12	One of accused persons is a sitting MLA	28.07.2022	01.08.2022	--	Scrutiny of docu- ments, argumen- t on the point of charge and await- ing orders of Hon'ble High Court of Delhi	28	--	--	Not Record- ed	--	--	--	Yes Vide order dated 13.09.2022, 19.10.2022 and 04.09.2023, 19.03.2024 Hon'ble High Court of Delhi has given directions for stay of Trial Court proceed- ings	Yes Vide latest order dated 08.10.2024 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	On 21.05.2025 bailable warrants issued against accused Amanatullah khan for next date of hearing. Ld. Counsel submits the next date before the Hon'ble High Court is 07.10.2025, further the order has not been placed on record. Ld. Counsel seeks some time to file the order. Re-notify for 30.05.2025 On 30.05.2025 Accused Amanatullah khan has appeared through VC. Since the accused has appeared, the bailable warrants stands canceled. Ld. Counsel submits that the next date before the Hon'ble High Court is 07.11.2025. Order of Hon'ble High Court has been placed on record. Re-notify for 14.11.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
10.	DLCT12- 000078-2023, Manjit Singh GK Vs. Manjinder Singh Sirsa	Ct. Cases:- 09/2023	Sec. 500 IPC	3	Former MLA	19.05.2023	22.05.2023	06.12.2023	Statement of accused under section 313 of Cr.P.C.	5	--	05 witnesses were examined, cross examined	Not Record- ed	--	--	--	No No	No No	Depends upon the order of Hon'ble High Court of Delhi	Vide order dated 15.09.2025, Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 17.03.2026. Accordingly, matter adjourned for PE/ further proceedings for 24.03.2026.	Shortest possible dates are given for expeditious disposal of case.	Stay proceedings by Hon'ble High Court of Delhi

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																			27.09.2025 for further arguments on charge. On 27.09.2025 On 27.09.2025 further arguments have been heard on the aspect of charge for. Put up for further arguments on charge on 08.10.2025.			
13.	DLCT12-000198-2023 STATE vs KAPIL MISHRA (RBT ON 16.12.23)	Cr. CASE No. 14/2023	Sec. 125 OF REPRESENTATION OF PEOPLE ACT	1471	MLA	01.11.2023	22.06.2024	----	Scrutiny of documents, arguments.	14	--	--	---	--	--	---	No	No	October, 2025	On 29.08.2025 an exemption application was moved on behalf of accused and the case is adjourned for 27.10.2025 pursuant to the order dt. 28.08.2025 of the Hon'ble High Court of Delhi.	NA	Numbers of applications / Petitions filled on behalf of accused party before Sessions court and Hon'ble Delhi High Court.
14.	DLCT-12-000163/2024 BHANVI KUMARI SINGH Vs. RAGHURAJ PRATAP SINGH	Ct. Case No. 12/2024	Sec. 12 of the Protection of Women from D.V. Act, 2005	1	Sitting MLA	03.06.2024	08.07.2024	---	Appearance of accused	--	--	--	--	--	--	--	Yes Vide order dated 11.09.2024, the proceedings before this Court were stayed by Hon'ble High Court of Delhi.	Yes	Depends upon the order of Hon'ble High Court of Delhi	On 28.08.2025 both the Ld. Counsels submitted that vide order dt. 18.08.2025 of Hon'ble High Court of Delhi the interim order to be continued till 12.02.2026. The matter was re notified on 28.08.2025 for furnishing the copy of order of Hon'ble Delhi High Court. On 28.08.2025 the matter was re notified on 16.02.2026 pursuant to the order dt. 18.08.2025 of Hon'ble High Court of Delhi.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

15.	DLCT12-000268-2024 Gyanendra Singh v. Ajay Mahawar & Ors.	Ct. Case No.17/2024	U/s 223 & 175 of BNSS, 2023	8	One of the accused persons is sitting MLA	27.09.2024	NA	NA	Filing of ATR.	NA	NA	NA	NA	NA	NA	NA	No	No	Depends upon the order of Hon'ble High Court of Delhi.	On 17.09.2025 matter was re notified for 18.10.2025 in afternoon session, Since the matter is pending in in Crl. Revision 06/2025 before Sessions Court and same is fixed for 18.10.2025 in forenoon session..	Appropriate steps are taken by giving shortest possible dates for expeditions disposal of the case.	Crl. Revision 06/2025 is pending before Ld. Sessions Court.
16.	DLCT12-000088-2025 Case RBT on 11.03.2025 STATE vs Roshan Lal Verma & ORS. FIR NO. 912/2015 PS : BHAJANPU RA	Cr. CASE No. 08/2025	419/420/467/468/471/120-B/34 IPC r/w 3/4/5 Gambling Act, 30 Arms Act, 66(D) IT Act, and 4/7 Name & Emblem Act.	28 (3 abated & 02 P.O)	Former MP & MLA A-19 (Dharam Pal Yadav@ DP Yadav)	18.11.2015 (Actual) RBT on 11.03.2025	--	--	Arguments on charge	77	--	--	Not recorded	--	--	--	No	No	October, 2025.	On 08.09.2025 accused Godhan Singh Rana, Vijay Kumar Sood, bhopal Singh, bunt @ Anil Kumar, Sourabh Sangal, Bharat Singh & D. P Yadav were discharged. Accused Shehnawaz, Sunil Kumar, Hassan, Varun Verma, Shahrukh @ Rukhshad Alam, Shakil Ahmed, Mohd. Imtiaz, Sebul & Md. Jamal were charged U/S 420/120B r/w Sec 34 of IPC; Section 3/4/5 of DPG Act and SEC 66D of IT Act. Accused Yogeshwar Dayal Sharma was charged U/S 419/420/120-B r/w 34 IPC Sec 3/4/5 of DPG Act and Section 66D of IT Act. Order on charge was pronounced and matter was adjourned for framing of charge on 25.09.2025. On 25.09.2025 charge was	Appropriate steps will be taken by giving shortest possible dates for expeditions disposal of the case.	Numbers of accused are involved in this matter. Proceedings U/S 84 BNSS is being initiated against two accused persons.

																			framed against Accused Shehnawaz, Sunil Kumar, Hassan, Varun Verma, Shahrulkh @ Rukhshad Alam, Shakil Ahmed, Mohd. Imtiaz, Sebul & Md. Jamal were charged U/S 420/120B r/w Sec 34 of IPC; Section 3/4 of DPG Act and SEC 66D of IT Act. Accused Yogeshwar Dayal Sharma. Accused Yogeshwar Dayal Sharma was charged U/S 419/420/120-B r/w 34 IPC Sec 3/4/5 of DPG Act and Section 66D of IT Act. Matter was adjourned for 14.11.2025 as the Ld, Sessions Court had fixed in CrI. Rev. - 39/25 of accused Yogeshwar Dayal Sharma for 29.10.2025.		
17.	DLCT12-000210-2025 Fresh FIR Case Registered on 23.07.2025 State Vs. Akhileshpati Tripathi FIR NO. 535/2020 PS : Civil Lines	Cr. C No. 16/2025	U/s 188 IPC	01	Former MLA (Aam Admi Party)	23.07.2025	--	--	Clarification	05	NA	00	--	--	--	--	--	February, 2026.	On 01.09.2025 proposed accused was present alongwith counse. Arguments had been heard on behalf of accused and mater was adjourned for arguments on cognizance on 18.09.2025. On 18.09.2025 proposed accused was present in person, Ld. APP submitted that he needs the aid of the IO to make submissions with	Appropriate streps are taken by giving shortest possible dates for expeditious disposal of the case.	FIR was lodged in the year 2020 and chargesheet is duly signed in 2022. However dut to misconduct of the IO the chargesheet has been filed in the court in 2025 which is beyound the period of limitation. Notice of the application has been issued to the proposed accused for the arguments regarding condonation of

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20	DLCT12-000281-2025 & Cr. Cases No. 20/2025 STATE VS. KUNWAR RAGHURAJ PRATAP SINGH	Criminal (State case)	498A IPC	01	Sitting MLA	27.09.2025	-	-	Matter is fixed for consideration	14	-	-	-	-	-	-	No	No	December 2026	On 27.09.2025 fresh chargesheet was received by way of assignment and ordered it be checked and registered. IO herein is directed file the pen-drive as well as transcript with respect of conversation between the complainant, accused, accused's mother and others. Matter is adjourned for 14.10.2025 for consideration.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	fresh chargesheet received by way of assignment on 27.09.2025.
21	DLCT12-000274-2025 & Misc. CrI. 97/2025 BHANVI KUMARI SINGH VS. STATE FIR NO. 13/2023 PS - EOW	Misc. Application (Criminal)	175 (3) of BNSS	-	Sitting	16.09.2025	-	-	Matter is fixed for further proceedings	-	-	-	-	-	-	-	No	No-	January 2026	On 16.09.2025 fresh application received for monitoring of investigation. Case was ordered to be checked and registered and further listed for 23.09.2025 for consideration. On 23.09.2025 complainant in person alongwith counsel and status report was ordered to called from ACP, PS EOW for 13.10.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	fresh application received by way of assignment on 12.09.2025.

22	DLCT12-000274-2025 & Misc. CrI. 25/2025 BHANVI KUMARI SINGH VS. STATE FIR NO. 18/2023 PS – SAFDURJUNG ENCLAVE	Misc. Application (Criminal)	175(3) of BNSS.	-	Sitting MLA	26.09.2025	-	-	Matter is fixed for further proceedings.	-	-	-	-	-	-	-	No	No	Disposed off	On 12.09.2025 fresh application received by was of assignment. Status report was ordered to be called from SHO Concerned for 26.09.2025. On 26.09.2025 HC Sanjeev Kumar on behalf of IO was appeared and it was submitted by the IO that chargesheet has been filled at filing counter of RACC and in view of the submissions application stands disposed off as infructuous.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	fresh application received by way of assignment on 12.09.2025.
23	DLCT12-000275-2025 & Misc. CrI No. 98/25 STATE VS. RANBIR SINGH KHARAB	Misc. Application (Criminal)	-	-	Formal MLA	17-09-2025	-	-	-	-	-	-	-	-	-	-	-	-	Disposed off	On 17-09-2025 fresh criminal application received by way of assignment for releasing of original RC. Heard and allowed and matter is disposed off.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	fresh application received by way of assignment on 17.09.2025.
24	DLCT12-000279-2025 & Cr Case No. 294/2020 STATE VS. SHOAB IQBAL FIR NO. 18/17 PS – DARYA GANJ	Criminal (State case)	186/353/342/34 IPC	02	01 Sitting MLA and 01 former MLA	Initial date of Institution – 10.01.2020 and Date of Institution in the present court 25.09.2025	10.01.2020	-	Framing of charge	15	-	-	-	-	-	-	-	-	June 2026.	On 25.09.2025 the case was received by way of transfer. Both accused persons are present through VC. Perusal of the record shows that cognizance of the offence was already taken against A1 & A2.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	fresh complaint case has been received by way of transfer on 25.09.2025.

